in your hands and the Business Advisory Committee of the House. At the appropriate stage this matter may be fixed for discussion and we welcom<sup>a</sup> such a discussion. Mr. Advani...

The Appropriation

MR DEPUTY CHAIRMAN: Mr. Goray, you give notice.

SHRI N. G. GORAY: 1 have already given notice.

श्री लाल आडवाणी: सरकार की ग्राधिक नीति का सबसे बडा दोष यह है कि यह किसान विरोधी है।

SHRI ANNASAHEB P. SHINDE: Mr. Advani said that this is an anti-farmer policy of the Government. I do appreciate the statement of the lion. Member. He always over-politicalises... (Interruptions). In the country there is need today...

श्री लाल आडवाणी : विदेशी किसानों को तो आप ज्यादा कीमत दें और हमारे देश के किसानों को कम कीमत दें, यह आपकी किस प्रकार की नीति है ?

SHRI ANNASHEB P. SHINDE: Even Mr. Advani will agree with me that there is need to arrest the price rise to maintain stability. Otherwise, the entire country's economy including that of the farmers will be jeopardised. ((Interruptions). After all, procurement takes place of less than 20 to 25 per cent of the total production available. In the case of Punjab and Har-yana, the purchases are larger. In the rest of the country, the farmers are free to sell the produce after giving the levy, etc.

As far as the levy is concerned, Mr. Bhupesh Gupta made a statement that there is no levy. Some of the State Governments want to impose a graded levy, for instance, the U.P. Government wants to impose a graded levy on the farmers. We would like to support any State Government which would come forward for a graded levy.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ranbir Singh and Mr. Kalp Nath, please take your seats.

SHRI ANNASAHEB P. SHINDE: So far as Punjab, Haryana and U.P. are concerned, there is provision in the statement that I have made for additional bonus. We propose to work out a scheme which would be acceptable to the farmers. I think the misunderstanding which is there in the minds of the hon. Members can be removed.

Bill, 1975

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.15 P.M.

> The House then adjourned for lunch at twentyfour minutes past one of the clock.

The House reassembled after lunch at eighteen minutes past two of the clock Mr. Deputy Chairman in the Chair.

## THE APPROPRIATION BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE ): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill arises out of the supplementary demands for grants of Rs. 1245-25 cro res voted by the Lok Sabha on the 20th March 1975 and expenditure of Rs. 516-19 crores charged from the Consolidated Fund of India. The supplementary demands for grants were laid before the House on the 17th March 1975. As full explanation for the requirements has been given therein. I would not burden the House with the details thereof. The overall position for the year 1974-75 has been given in the revised estimates for thi presented along with the Budget for 1975-76. Sir, I move.

The question was proposed.

श्री ओम प्रकाश त्यागी (उत्तर प्रदेश) : उप-सभापति जी, यह बजट जो ग्रनपुरक मांग का एक वजट है, वह सदन के साथ एक

[श्री ग्रोम प्रकाश त्यागी]

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धोखाधडी है। मैं यह कहंगा कि जो बातें गत बजट में सरकार को शामिल करनी चाहिये थीं वह सरकार ने अपने डेफि-सिट वजट को बचाने के लिये नहीं किया ग्राँर इस दण्टि से उसने सदन को धोखा दिया । कृषि, खाद्य, विजली ग्रौर केन्द्रीय कर्मचारियों को महंगाई भत्ता देने के संबंध में जो बातें थीं, उन्हें वित्त मंत्री जी ने जानबझकर ग्रपने पिछले वाले बजट में शामिल नहीं किया। ताकि जनता यह न समझ सके कि कितना डेफिसिट वजट है। ब्राज सरकार बन्पूरक मांग रखकर सदन से यह धनराणि पास करा रही है, यह एक धोखा ग्रीर ग्रन्चित बात है। मैं समझता हं कि वित्त मंत्री जी को बजट पेश करने के साथ-साथ बडी ईमानदारी के साथ सदन के सामने ग्राना चाहिये था ग्रीर ग्रगले वर्ष के लिये जितना खर्च चाहिये था, वह उस सब खर्च को ग्रपने बजट में शामिल करना चाहिये था ताकि देश की जनता के सामने एक सही पिक्चर ग्रा जाती । मेरी पहिली प्रार्थना तो ग्राप से यह है।

दसरी चीज मैं यह कहना चाहुंगा कि कृषि के सम्बन्ध में आपने जो 500 करोड़ की मांग रखी है, उसके लिए मैं धन्यवाद देना चाहता हं, परन्त् यह निवेदन करना चाहता हं कि पिछले वर्ष जिस प्रकार से कृषि मंत्रालय ने कार्य किया है, वह संतोष-जनक नहीं कहा जा सकता है। स्रापने बजट में जो धनराशि इस कार्य के लिये मांगी है ग्रीर जिस प्रकार से कृषि मंत्रालय कार्य कर रहा है, उससे ग्रापका लक्ष्य कामयाव होगा, इसमें संदेह है। इसका मल कारण यह है किसान जो गल्ला पैदा करता है, ग्रगर उसको प्रोत्साहन नहीं मिलेगा तो उसका प्रोत्साहन समाप्त हो जायेगा श्रीर केवल धन खर्च कर देने से ग्रापके लक्ष्य की पूर्ति नहीं हो सकेगी । इस सम्बन्ध में मेरा निवेदन यह है कि जो किसान गल्ला पैदा करता है उसके साथ ग्राप बराबर 28 सालों से

अन्याय करते आ रहे हैं। आज हालत यह है
कि जो दूसरी चीजें हमारे देश में पैदा
होती है और तैयार की जाती है, उनके दाम
उत्पादन और लागत मूल्यों को सामने रख
कर तय किये जाते हैं। लेकिन हमारे देश
का जो अभागा किसान है, वह जो उत्पादन
करता है उसके बारे में इन बातों का घ्यान
नहीं रखा जाता है। मुट्ठी भर जानकार
लोगों को बिठला दिया जाता है और वे
लोग ही गरीब किसान जो गेहूं, कपास
और गन्ना पैदा करता है, उसके दाम तय
कर देते हैं। इस तरह से यहीं पर बैठे-बैठे
उसकी चीजों के मूल्य निर्धारित कर दिये
जाते हैं।

श्रापका विभाग सभी विभागों को जीवन-दान देता है और पैसा देता है और मैं श्रापसे यह निवेदन करना चाहता हूं कि कम से कम ग्रापको इस तरह की व्यवस्था करनी चाहियें कि किसान जो माल उत्पादन करता है, उसके मूल्य निर्धारित करते समय हर चीज का ख्याल रखा जाना चाहिये कि उसके उत्पादन में कितना खर्च श्राया है श्रीर उसी के हिसाब से मूल्य तय किये जाने चाहियें। श्रगर श्राप इन सब बातों को मानकर चलेंगे तो श्राप श्रपने लक्ष्य को प्राप्त कर सकेंगे अन्यथा श्राप श्रपने लक्ष्य को प्राप्त नहीं कर पायेंगे और श्रापका सब पैसा व्यर्थ चला जायेगा।

मैं ग्रापके सामने उदाहरण देना चाहता हूं कि पिछले वर्ष कृषि विशेषज्ञों ने, ग्रापके पूसा इंस्टीट्यूट वालों ने, ग्रापके पंत यूनि-वर्सिटी वालों ने ग्रीर ग्रापके पंत यूनि-वर्सिटी वालों ने यह कहा था कि गेहूं की लागत कीमत 120 रुपया प्रति क्विन्टल ग्राती है, लेकिन ग्रापने 74 रुपया क्विन्टल रखा ग्रीर 76 रुपया क्विन्टल फिर भी नहीं रखा। ग्रापने जब किसानों से बाद में गेहूं लिया तो वह 76-78 रुपया क्विन्टल लिया था ग्रीर बाद में वह गेहूं 250 रुपया क्विन्टल विका। इस तरह से

जो बीच के मिडिल मैन और व्यापारी थे, उन्होंने किसानों से 90-100 रुपया प्रति क्विन्टल गेहूं खरीदा और 200-250 रुपया प्रति क्विन्टल खुले वाजार में बेचा। मैं आपको उत्तर प्रदेश की सूचना तो दे सकता हूं और वह यह है कि जब बहुगुणा जी चीफ मिनिस्टर बने तो उन्होंने खुली छूट दे दी थी कि गेहूं किसी भी भाव पर बेचा जा सकता है और इसका नतीजा यह हुआ कि वहां पर व्यापारियों ने 250 रुपया प्रति क्विन्टल गेहूं बेचा। इस तरह की लूट किसानों के साथ हो रही है और इसलए मैं चाहता हूं कि इस लट को रोका जाय।

गन्ने का मूल्य भी 4 रुपये से 17 रुपया मन रखा गया है। आपको मालूम होगा कि रस निकाल दिये जाने के बाद जो खोई होती है, जो कूड़ा-करकट होता है, वह 8 रुपया मन विकता है और आपने 4 रुपये से 17 रुपये मन गन्ने के दाम रखे हैं जोकि किसानों के लिये एक भारी अन्याय है। इस तरह का अन्याय किसानों के साथ क्यों किया जा रहा है जबकि जलाने वाली लकड़ी 18 रुपये मन विक रही है।

एक बात मैं और कहना चाहता हूं और वह यह है कि इन गरीब किसानों का जो गन्ना ले लिया जाता है उसके दाम नहीं दिये जाते हैं। आज के समाचारपत्नों में इस तरह के समाचार आये हैं और मैं इस बारे में सदन में खास में शन भी करना चाहता था। लेकिन लगता है कि सरकार का ध्यान इस बात की ओर नहीं गया है कि आज किसानों का करीब एक करोड़ रुपया गन्ने का बकाया पड़ा हुआ है। यह किसानों के साथ अन्याय है। जब तक किसानों को गन्ने का दाम नहीं मिलेगा तो किसान कहां से खेती में दाम लगाएगा। इसलिए मैं इस आरे ध्यान दिलाना चाहता है।

श्रगली बात किसान के सम्बन्ध में जो मैं कहना चाहता हूं वह यह है कि जो चीजें श्राप 3—33RSS/75

उसको दे रहे हैं उनका दाम चौग्ना, छ: ग्ना हो गया है । खाद, डीजल ग्रायल, बिजली इन सबके दाम बढ़ गए हैं। खाद का दाम तो 51 रुपए से 100 रुपए हो गया है। श्रीमन, मैं पिछले दिनों गांव गया था, गांव के किसान जमा हए ग्रीर उन्होंने शिकायत की कि जो खाद फसल बोने के टाइम परदी जाती है उसका एक-एक बोरा जबरदस्ती उपज ग्रा जाने के बाद दिया जा रहा है। जो फसल पैदा होने के बाद दिया जाना चाहिए वह फसल कटने के बाद दिया जाता होगा। इसके ग्रलावा एक ग्रीर बडी कठिनाई किसानों के सामने है। कल-कारखाने वाले ब्यापारियों को तो दिन में बिजली दे रहे हैं और किसानों को रात में बिजली दी जा रही है । मैं मंत्री महोदय से पुछना चाहता हं कि यह कौन सा दिमाग है ? इसको तो ग्रजायबघर में रखना चाहिए. इस प्रकार की योजना बनाने वालों को अजायबघर में ही रखना चाहिए। किसान जंगल में ग्रंधेरे में काम करने जाता है उसको रात में बिजली टयबवेल के लिए और ब्यापारियों को जो शहर में घर बैठे हए ग्राराम से काम करते हैं उनको दिन में बिजली दी जाती है । क्यों ? ब्या-पारियों को सस्ती दर पर बिजली दी जाती है। किसान को इयोढी ग्रीर दुनी दर पर दी जाती है। इस सिलसिले में एक ग्रीर बात मैं बताना चाहंगा । किसान को बिजली मिले या नहीं, उसने ट्यबबेल लगाया है तो उससे 15 हार्स पावर के बिल का रुपया चार्ज किया जाएगा । किसान को बिजली मिले या नहीं. उसके पास महीने के बाद बिल ग्रा जाता है। उप सभापति महोदय, ग्राप भी गांव से सम्बन्धित हैं, ग्राप सहमत होंगे कि रबी ग्रीर खरीफ की फसल के बाद किसान के पास पैसा ग्राता है । हर महीने बिल ग्राएगा तो किसान कहां से पेमेंट करेगा । परिणाम यह हो रहा है कि बिजली के विलों का पेमेंट नहीं हो रहा है। ग्रौर उसके परिणाम-स्वरूप उनके ट्युववेल का कंतेक्शन काटा जा रहा है, उनको बिजली नहीं मिल रही है,

[श्री ग्रोम प्रकाश त्यागी] कुएं बन्द हो रहे हैं, फसल का नाश हो रहा है। इसलिए किसान को इस बर्बादी से बचाया जाए।

अगली बात ऋण के बारे में है। ऋण के बारे में मैं इतना कहना चाहंगा कि ऋण केवल बड़े जमींदारों ग्रीर काश्तकारों को मिलता है, छोटे काश्तकारों को नहीं मिल रहा है। छोटे काश्तकारों को जब तक ऋण देने की व्यवस्था नहीं होगी तब तक इस देश में ज्यादा उत्पादन नहीं होगा । इसका सबक ग्रगर सीखना हो तो जापान से सीखिए. जिसने छोटे काम्तकारों की सहायता करके संसार में खेत में सबसे ज्यादा उत्पादन किया है। उनकी सफलता का मल मंत्र यही है कि छोटे किसानों की उन्होंने खास तौर से मदद की है। ग्राल इंडिया रूरल केंडिट रिव्य कमेटी ने भी अपनी रिपोर्ट में गवर्नमेंट से सिफारिश की है कि छोटे किसानों की ग्रगर मदद नहीं की जाएगी--सबसे इम्पोरटेंट छोटा किसान है--तो आपके लक्ष्य की पुर्ति नहीं होगी ।

दूसरी चीज यह है कि सरकार के कृषि मंत्रालय का ध्यान रबी की फसल पर ही है, पूरा जोर इसी पर है कि गेहूं कैसे ज्यादा हो, लेकिन खरीफ की फसल की ग्रोर, जिसमें कुल खाद्यान्न का दो-तिहाई पैदा होता है, ध्यान नहीं दिया गया । इसलिए खरीफ की फसल की ग्रोर भी उतना ही ध्यान दिया जाना चाहिए जितनी रबी की फसल पर दे रहे हैं।

इसके अतिरिक्त सिचाई, पानी, खाद और अच्छा बीज अगर किसान को दे दिये जाएं तो उसको किसी और चीज की जरूरत नहीं है और उसके बाद वह अपना काम जानता है। लेकिन आप ने सिचाई की योजना को खटाई में डाल रखा है। आज विभिन्न राज्यों में नदियों के पानी को ले कर विवाद चल रहे हैं और पिछले 28 वर्षों से वह चल रहे हैं। मैं एक उदाहरण देना चाहता हं कि अगर नमेंदा के पानी का विवाद हल हो जाता तो पिछले चार सालों से कच्छ में जो सूखा पड़ रहा है वहां पर ही आप लाखों का और करोड़ों रुपयों का अन्न पैदा कर सकते थे। इसके लिए मेरा सुझाव है कि भारत में जितनी निदयां हैं उन सब को राष्ट्रीय निदयां घोषित कर आप उनके विवादों को राष्ट्रीय स्तर पर हल कीजिए और उनके लिए न्यायाधीकों की एक परमानेन्ट कमेटी बना दीजिए जिनका निर्णय सारे प्रांतों को सर्वमान्य हो और उनके निर्णयों की कोई अवहेलना न करे। अगर आप ऐसा नहीं करेंगे तो बात नहीं बनेगी।

एक विशेष सुझाव देरहा हं। देश की जनता प्रति वर्ष एक करोड़ के हिसाब से बह रही है और आपके पास जमीन उतनी ही है। पदावार को ग्राप कहां तक बढाएंगे? ग्रीर इसके लिए ग्राय को खादान्न का कोई सब्स्टीट्यट तलाश करना पड़ेगा और वह सब्स्टीट्यट दुध के अतिरिक्त और कुछ हो नहीं सकता । दूध और घी आदमी को खाने को मिले तो ग्राप ग्रपने खाद्यान्न की खपत एक चौथाई कर सकते हैं। लेकिन अगर दूध श्रौर घी खाने को न मिले तो श्रादमी की भख चौगना बढ़ जाती है और उसके कारण अन्त की खपत भी चौगनी हो जाती है। तो द्रध ग्रौर घी का उत्पादन देश में बढ़ा कर अझ की खपत कम की जा सकती है। मैं कहना चाहता हं कि आप देश में हरित कान्ति के साथ साथ सफेद कान्ति भी कीजिए ग्रीर देण में गौशालाग्रों का निर्माण कीजिए ग्रीर गोवंश का जो ह्वास हो रहा है उसको रोकिए । ग्राज देश में 32 हजार गाएं रोज काटी जा रही हैं । इनको ग्राप बंद कराइए। 1967 में ग्राप ने गोवंश की रक्षा के लिए एक कमेटी बनाई थी । ग्राज तक लाखों रुपया उस कमेटी पर खर्च हो चुका है ग्रीर वह 1967 से ग्राज तक काम कर रही है, लेकिन ग्राज तक गोवंश की रक्षा कैसे की जाए इस संबंध में वह ग्रपनी कोई रिपोर्ट नहीं दे सकी । इस तरह की नालायक कमेटी को तुरन्त समाप्त कर देना चाहिए। न हो तो

श्राप कोई एक नई कमेटी बनाइए और उसको कहिए कि इतने समय के ग्रन्दर ग्रन्दर वह अपनी रिपोर्ट दे दे और फिर आप उस पर अमल कीजिए।

The Appropriation

मैं विशेष रूप से एफ० सी० ग्राई० के बारे में कुछ नहीं कहना चाहता लेकिन यह जरूर कहना चाहता हं कि ग्रन्न जो देश में पैदा होता है वह एफ० सी० ग्राई० के म्रष्टाचार में चला जाता है। एफ० सी० ग्राई० की नालायकी के कारण से बहुत नुकसान हुन्ना है। पंजाब में, बम्बई में ग्रीर मद्रास में उनकी नालायकी के कारण स्टेशनों पर पड़ा हुन्ना गल्ला सड़ गया, बंदरगाहों पर पड़ा हुन्ना गल्ला सड़ गया। विशाखापटनम् पर ग्रीर मद्रास के बंदर-गाहों पर पड़ा हम्रा लाखों रुपयों का गल्ला सड गया ग्रौर इस प्रकार देश का लाखों रुपयों के गल्ले का हम्रा ।

गृह विभाग की भी मांग इस में है। उसके सम्बन्ध में इतना ही कहना चाहता हं कि देश में कानून ग्रीर व्यवस्था को स्थापित करने में वह ग्रसमर्थ रहा है। जिस प्रकार से कत्ल, डाके, लुट ग्रीर भ्रष्टाचार ग्रौर चरित्रहीनता देश में फैली हुई है उससे ऐसा लगता है कि यह सब हमारे ग्राचार के ग्रंग बन गए हैं ग्रीर ग्रब उनके बारे में किसी प्रकार की चिंता करने की ग्रावश्यकता नहीं है। ऐसा लगता है कि पुलिस विभाग तो यह समझता है कि यह घसखोरी, भ्रष्टाचार, रिश्वत ग्रादि तो दैनिक जीवन के ग्रंग वन गए हैं। ग्रीर इन जमीं के लिए किसी को गिरफ्तार करने की जरूरत ही नहीं है। कानून की व्यवस्था यह है कि हाई कोर्टस में हजारों केसेज ऐसे हैं कि जो दस, बीस या पन्द्रह साल से पुराने हैं ग्रीर जिन्होंने केस दायर किए होंगे वह तो शायद मर भी गए होंगे, उनके बच्चों के सामने उनके फैसले होंगे । यह दयनीय ग्रवस्था ग्रापने न्याय की बनाई हुई है। मेरा सझाव है कि जिस प्रकार

नीचे के न्यायालयों की रिपोर्ट्स हाईकोर्ट के सामने जाती हैं उसी प्रकार हाईकोर्ट के केसेज की रिपोर्ट सर्वोच्च न्यायालय के सामने जानी चाहिए। ग्रमली चीज यह है कि हाई कोर्ट के जजों की नियुक्तित पोलिटिकल बेसेज पर नहीं होनी चाहिए। वह प्रांतों के चीफ मिनिस्टर की रिकमेंडेशंस पर करते हैं, यह गलत है । इसलिए उसमें गलत ग्रीर ग्रयोग्य पहुंच जाते हैं। न्यायाधीशों की नियक्ति सुप्रीम कोर्ट के हाथ में होनी चाहिए। म्राप न्याय को ऐसा बना दीजिए कि जो गरीव ग्रादमी हैं, जिनके पास पैसा नहीं है कोर्ट में जाने के लिए उनके लिए फ्री वकील दिया जाए ताकि वह न्याय प्राप्त कर सके।

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होम मिनिस्टी के सम्बन्ध में एक बात विशेष रूप से कहना चाहता हं ग्रीर वह यह है कि अमरीका का इस देश में बहत वड़ा षडयंत्र चल रहा है और उनके सी० ग्राई० ए० के लोगधर्म ग्रीर सेवा का जामा पहन कर इस देश में ग्राए हैं। मैं ग्राप को बताना चाहता हं कि 1954 में यह पडयंत्र बना विल्ली फ्रींक ग्राहम का। जब ग्राइजनहावर वहां के प्रेजीडेन्ट थे, डलेस वहां के विदेश मंत्री थे तो एक पडयंत्र वना कम्युनिज्म का मकाबिला किस प्रकार किया जाए, तो विल्ली फ़ैंक ग्राहम ने कहा कि एक श्ररव ईसाई हिद्स्तान में पैदा करने होंगे ग्रीर वहां सबसे पहले नारा लगाना होगा-'The Hindu religion must go and for that we are to send an invasion army of 'Padris' to

इसके लिए पैसा चाहिए। ग्रमरीका के ब्राडकास्टिंग स्टेशन से विल्ली फैंक ग्राहम का यह स्टेटमेंट स्नाया और उस प्रस्ताव पर इस देश में पादरी लोग आए। 1954 के बाद इस देश में पडयंत्र चला। उसके परिणाम मिजोरम, नागालण्ड में जो विद्रोह चल रहा है, वह हैं। इसके पीछे ग्रमरीका का हाथ है, वहां की मिशनरीज का हाथ है। मेघालय के पीछे उन्हीं का हाथ है, इस प्रचार से यह पडयंत्र चल

BUT. 1975

[श्री ग्रोम प्रकाश त्यागी]

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रहा है। ग्राज नार्थ ईस्डर्न रीजन ग्रापके हाथ में नहीं रहा, वह ग्रापके हाथ से चला गया। वही पडयंत्र आज असम और विपुरा में भी चल रहा है। कल ही असम में झगड़ा हम्रा था रोमन लिपि के बारे में। असम के पहाड़ी क्षेत्र के लोगों को असमी लिपि नहीं दी जा रही है। ईसाई पादरियों ने उनको भडकाकर झगडा कर-वाया। उसमें 8 ग्रादमी मारे गए पुलिस के साथ फायरिंग में और पुलिस के आदमी भी मारे गए। बोदो जाति के लोगों ने श्चान्दोलन किया कि रोमन लिपि होनी चाहिए। तिपुरा में भी यही षडयंत्र चल रहा है। मैं कहना चाहता हं कि भारत वर्ष के जितने ट्राइवल एरियाज हैं, पहाडी क्षेत्र हैं वहां भी आपको ऐसी समस्याओं का सामना करना पडेगा। अगर आप इसी तरह से सोये रहे तो कोई धर्म के नाम पर, कोई सेवा के नाम पर, विदेशी सी० ह्याई० ए० एजेंट इस देश में ऐंटी सोशल ऐक्टीविटीज कर रहे हैं ग्रगर उन पर प्रतिबन्ध नहीं लगाया गया तो इस देश को बहुत बड़ा खतरा है।

MR. DEPUTY CHAIRMAN: You will nave to wind up now.

श्री ओम प्रकाश त्यागी: मैं इतना ही कहना चाहूंगा कि 15 दिसम्बर 1972 को श्री मिर्धा ने बताया कि विदेशी षडयंत पर कितना खर्च हो रहा है। उन्होंने पिछले दो वर्षों में—1970 में 33,43 करोड़ श्रीर 1971 में 41.66 करोड़ स्पया बताया—प्रतिवर्ष 47-48 करोड़ स्पया बताया—प्रतिवर्ष 47-48 करोड़ स्पया भारतवर्ष में उन लोगों को श्रा रहा है जो इस देश में ऐंटी सोशल एक्टिविटीज कर रहे हैं। इतना विदेशी धन इस देश में विदेशी मिशनरीज को ग्राया, यह मामला यहां सदन में ग्राया। लेकिन गवनंमेंट ने कुछ काम नहीं किया। होम मिनिस्ट्री को लकवा मार गया है। हमारी सरकार को चिता पैसे की है, श्रीर चीजें तो उसने

वेच डाली है। सभी चीजें जैसे चीनी, कपडा ग्रीर दनियां भर की चीजें बेच डालीं, स्टील, लोहा ग्रादि, केवल एक चीज रह गयी और वह है हमारी लड़कियां। उनको भी विदेशों में निर्यात करके इससे भी पैसा लेने का मैं समझता हं कि एक धंधा गुरु हम्रा स्रौर इसके पीछे विदेशी ईसाई मिशनरीज का हाथ है और वह यहां के लोगों ने नहीं बताया बल्कि डेली गार्जियन ने 27 ग्रगस्त, 1970 को लंदन में यह रहस्य उद्घाटन किया और उसमें यहां के एक पादरी का लैटर उन्होंने छापा ग्रीर वह लैटर किसके नाम था ? दिसम्बर 1967 में, मदर सुपीरियर ग्राफ सेंट लसी लंदन, डेम्सफायर । उन्होंने उसमें लिखा था--

"I am happy to be able to choose girls for your convent. If possible, it would be even better to send 10 girls instead of 5. If you would like additional-girls, please inform me as soon as possible: on the exact number."

"For every girl enclose £260 to covertravelling and other expenses, keeping in mind that devaluation has increased thefigure.

I would ask you to deposit the money in my name at the State Bank of India, Cochin. उस समय एयर टिकट था 140 पींड का ग्रौर बाद में 215 पींड हो गया था जब कि इन की मांग 260 पींड की थी। इस के मायने यह हुए कि लड़की की कीमत ग्रकाडिंग ट् 'सण्डे टाइम्स<sup>ी</sup> केरला 3 लाख पौंड का व्यापार हम्रा । उसके मायने 54 लाख का व्यापार लडकियों के संबंध में इस देश में हुआ । इतना ही नहीं मैं यह भी कहना चाहंगा कि केवल यरोपियन कंटरीज को ही नहीं मध्य एशिया को भी लडकियां गई थीं। में आपके प्रांत की घटना बता देना चाहता हं। महाराष्ट्र ग्रसम्बली में वहां के प्रमोद कुमार नवलकरें ने इस प्रश्न पर गृह मंत्री महोदय का ध्यान ग्राकपित किया था कि लड़कियां बम्बई से मध्य एशिया के देशों में जा रही है, इनका व्यापार हो रहा है इसको

रोका जाए । इस पर गृह मंत्री महोदय ने जबाब दिया कि जांच की जा रही है । मैं ग्रापको बताना चाहता हं कि मध्य एशिया में जाकर यहां की लड़कियां एक-एक लडकी 10-10 हजार में विक रही है। वहां का कोई शेख ऐसा नहीं है जिसके घर में हिन्द्स्तान की लड़की लोंडी वन कर न रहती हो, दासी बन कर न रहती हो । यह है गह मंत्रालय जिसकी अनपरक मांगों पर बहस हो रही है। मैं कहता हं कि गृहः मंत्रालय को एक पैसा भी देने की ग्रावश्यकता नहीं है। इन गढ़दों के साथ मैं कहना चाहंगा कि ग्राप अपनी अनुपुरक मांगों को देखते हुए इस मंत्रा-लय के जो काले-कारनामें हैं उनको ध्यान में रख कर योजना बनाएं। मैं उन मांगों का विरोधी नहीं हं जो सही हैं, देश के उन्नति के लिए हैं। किस रूप में इन मांगों का सद्वयोग होता है इसके उपर ध्यान आकर्षित करना चाहिए।

The Appropriation

श्री सुलतान सिंह (हरियाणा): उपाध्यक्ष महोदय, वित्त मंत्री जी ने जो विधेयक रखा है मैं उसका समर्थन करता हं ग्रौर त्यागी जी ने बभी जो फर्माया कि एग्रीकल्चर की तरफ ज्यादा रुपया होना चाहिए मैं त्यागी जी की इस बात का भी समर्थन करता हं।

उपाध्यक्ष महोदय, हमारे देश की अर्थ-व्यवस्था सारी कृषि पर ग्राधारित है। हमारी सारी इकोनोमी एग्रीकल्चर इकोनोमी है। ग्राज जो हालत बीत रही है उससे मैं कुछ ऐसा महसुस करता हं कि कृषि की तरफ पुरा ध्यान नहीं दिया जा रहा है, दिया जाना चाहिए।

उपाध्यक्ष महोदय, कोई दो घंटे पहले हमारे एग्रीकल्चर मिनिस्टर शिन्दे साहब ने इस सदन को बताया। अगले साल गेहं की पालिसी के बारे में ब्यान दिया कि गेहं के भाव 105 रुपये विवंदल होंगे । मैं ग्रापकी मार्फत से सरकार से ग्रर्ज करना जाहता हं

कि कम से कम एग्रीकल्चर प्राइस कमीशन जिसकी रिपोर्ट को आधार मानकर आप गेहं की की मत तय करने लगे हैं उस एग्रीकल्चर प्राइस कमीशन ने यह नहीं सीचा कि एक क्विंटल गेंहं पैदा करने पर क्या खर्च होता है जो उसको सोचना चाहिए था । मैं आपकी माफंत सरकार को बताना चाहता है कि एक एकड़ जमीन पर ग्रगर हम गेहं लगाएं तो कितना उसके फर्टीलाइजर पर खर्च होता है। मैं दावे के साथ ग्रापकी मार्फत सरकार से यह भी कहंगा कि अगर एग्रीकल्चर प्राइस कमीशन का कोई भी मैम्बर हमारे साथ खेत में जा कर देखना चाहे तो हम तैयार है। अपने दफतर में बैठ कर बात करना चाहें तो उसके लिए भी हम तैयार है। मैं बताता हं कि एक एकड़ जमीन पर गेहं की विजाई के लिए सबसे पहले डी० ए० पी० खाद की जरूरत पड़ती है उसके एक कट्टे की कीमत ड़ेड सौ रुपया है। जब गेहं जमीन के अपर ग्रा जाता है ग्रीर जब उसे पहला पानी देना होता है तो उस वक्त उसको यरिया की भी जरूरत होती है। यरिया के एक कटटे की कीमत 103 रु० है और जब गेहं पकने के करीब आता है तो उसे किसान खाद देनी होती है। किसान खाद की कीमत इस वक्त 58 ए० एक कटटा है। एक एकड जमीन के ऊपर 40 किलोग्राम बीज डालना पड़ता है । नेशनल सीड्स कार्योरेशन ही एक ऐसी संस्था है जहां से बीज मिल सकता है ग्रीर किसान को एक एकड जमीन के लिए बीज की 200 ए० कीमत देनी पडती है। इसके साथ-साथ एक एकड जमीन को कम से कम 10 बार प्लाउ करना पड़ता है, उसके ऊपर 10 बार हल चलाना पहता है। तब जाकर कहीं वह गेहं बोने के लायक होता है। एग्रो-इंडस्टीयल कारपोरेशन हर स्टेट में हैं और कोई भी टैक्टर 25 न० एकड से प्लाऊ करने की कम की मत नहीं लेता है। जैसा मैंने कहा, दस बार एक एकड में इल चलाना पडता है और इसकी कीमत 250 रु० से कम नहीं होती है। हमारे देश के सन्दर

The Appropriation

श्री सलतान सिंही गेहं की जितनी भी नई वैराइटीज हैं उनमें सात पानी से कम किसी में नहीं लगता है। 19 पैसे युनिट या 20 पैसे युनिट बिजली का भाव है। अब अगर आप सात पानी का एक एकड जमीन का खर्चलगायें तो आप पाएंगे कि यह खर्चा 45 ६० या 46 ६० ग्राता है । जहां तक लैण्ड रेवेन्य का सवाल है, हमारे हरियाणा के अन्दर जहां जहां पर भी नई नहरें बनाई गई हैं, लैण्ड रेवेन्य के साथ साथ वैटर-मैन्ट लेवी भी देनी पड़ती है । वैटरमैन्ट लेवी ग्रीर लैण्ड रेवेन्य दोनों को छोड़कर 30 ६० एकड के ऊपर खर्च आता है और इसी प्रकार से एक एकड जमीन की कीमत आज 10 हजार रुपयों से कम नहीं है। ग्रगर किसान उस जमीन को बेचकर 10 हजार रुपये बैंक में रख दे तो 400 कु से कम सद नहीं मिलता है। इसी तरीके से दवाइयों श्रीर इंसेक्टीसाइडस की कीमत 200 कु से कम नहीं पडती है। कोई भी एग्रीकलचर प्राइस कमीशन का आदमी मेरे साथ चले और खद खेत में जाकर इस बात को चैक कर सकता है और इस बात को देख सकता है कि एक एकड जमीन के उपर कटाई, बुद्याई, नलहाई ग्रादि सब कामों पर 1,300 र० से कम खर्च नहीं बाता है। मजदरी ब्रादि सब चीजों को लगा-कर एक एकड जमीन के ऊपर व्हीट पैदा करने के लिए 1730 र० खर्च होते हैं और उस जमीन में 16 क्वींटल से ज्यादा गेहं नहीं निकल सकता है। एक एकड में आमतौर पर 40 मन का एवरेज पड़ता है ग्रीर इस 16 क्वींटल गेहं की कीमत 1680 रू० बनती है यानी किसान की जो ग्रसली लागत लगती है उसको भी सरकार देने के लिए तैयार नहीं है। ऐसी हालत में इससे ज्यादा ज्यादती उसके साथ क्या हो सकती है। कोई भी कृषि का विशेषज्ञ मेरे साथ पुसा के किसी फार्म में जा सकता है ग्रीर इस बात को देख सकता है कि एक एकड जमीन में गेहं का खर्च 1730 रु० स्नाता है जीर उसमें 16 क्वींटल से ज्यादा गेहं पैदा

नहीं हो सकता है।

इसके साथ साथ ग्राप इस बात को भी देखें कि सबसे बड़े द:ख की बात यह है कि श्रगर श्राप श्रमेरिका में चले जायें तो श्रापको सम्बेग्रमेरिका में डालर का एक ही भाव मिलेगा, आप इंगलैण्ड में चले जायें तो समचे देण में पीण्ड का स्रापको एक ही भाव मिलेगा. श्राप जर्मनी में चले जायें तो समचे जर्मनी में मार्क का आपको एक ही भाव मिलेगा, लेकिन हमारी यह बदकिस्मती है कि हमारा देश ऐसा है कि जिसके ग्रर्थ-शास्त्रियों की ददौलत ग्राज हमारी करैन्सी का एक भाव नहीं है। हरियाणा के अन्दर जो गेहं 105 रू० क्वीटल है वहीं गेहं दो मील दिल्ली के अन्दर ढाई सौ रुपये बबींटल है।

Bill, 1975

यानी, रुपया बहां 35 पैसे में चलता है, दिल्ली के अंदर वह रूपया 120-125 पैसे में चलता है। इसके मायने क्या है क्या हमारे देश में करेंसी का भी एक भाव नहीं है ? केरल के अंदर जाएं, ग्रापको जो चावल २ म० में एक किलो मिलेगा वही चावल आन्ध के अंदर एक ए० किलो में मिलेगा--- 50 परसेन्ट का फर्क पड जाता है करेंसी के भाव में तो कम से कम इस देश का करेंसी का भाव तो एक होना चाहिए, इसके लिए समुचे भारत में, कोई आप तरीका अपनाएं, लेकिन रुपए का भाव एक स्टेट में कुछ और दूसरे स्टेट में कुछ और हो तो यह इस देश को डिसइंटिग्रेट कर देगा । मैं पंजाब ग्रीर हरियाणा के किसान की बात जानता है, 50-60 लाख टन ग्रनाज हिन्दस्तान को देते हैं, अगर कोर्स ग्रेन को मिलाए तो ग्रौर भी ज्यादा देते हैं -- 70-80 लाख टन के करीब देते हैं। ग्रब कितने दुख की बात है कि उसके दरवाजे पर तो पुलिस खड़ी रहती है कि हम 105 रु० क्विंटल से उ.पर नहीं बेचने देंगें ग्रौर दिल्ली के ग्रंदर चीर ग्रीर स्मगलर्स खुले बाजार में गेहं बेचते है, 250 रु० के भाव। ग्रगर सरकार कंज्यमर के लिए 105 ए० का भाव खोलती है तो हिन्दुस्तान में कोई 105 रु० से ऊपर या उसके उपर ट्रांसपोर्टेशन की, गोवाम में रखने

की उनकी छनाई की, दलाई की सबकी कीमत डाल कर हिन्दुस्तान में काबिले दस्तंदाजी जुमं इसको बनावें । जो इससे ऊपर बेचेगा उसको सजा होगी, उसके उपर मुकदमा चलेगा, तब तो हमारी तसल्ली भी हो सकती है। एक तरफ खुले भाव ज्यादा मिलें दूसरी तरफ 105 रु मिले और फिर उपसभापति महोदय, इधर देक्टर की कीमत बढ़ी है इस साल उसकी 15,000 रु० कीमत बढी है। कार की कीमत बढ़ी है 2,000 ह०। तो लग्जरी आइटम की कीमत 2,000 रु० बढ़ी स्त्रीर जिसके जरिए इस देश का पेट भर सके उस ईक्टर की कीमत 15,000 र० बढ़ी। यही नहीं, कितना वड़ा कांस्टीटयुगन के साथ धोका है ? हमारे कास्टीटयशन ने माना इंडिया में किसी सिटिजन के साथ डिस-किमिनेशन नहीं होने देंगे। पंजाब ग्रीर हरियाणा का किसान गुलाम की तरह से 105 ६० विवंटल गेहं देता है; महाराष्ट्र का किसान 300 रु० के भाव बाजरा बेचता है; गुजरात का किसान 300 रु० के भाव बाजरा बेचता है; दिल्ली का किसान 250 रू० क्विटल गेंहूं वेचता है। क्या यह डिस्किमिनेशन नहीं है एक स्टेट के किसान के साथ ग्रीर दूसरे स्टेट के किसान के साथ? तो मैं चाहंगा कि हिन्दुस्तान में हमारे ६० का भाव एक रहना चाहिए। किसी एक व्यक्ति और दूसरे व्यक्ति में डिस्किमिनेशन नहीं होना चाहिए ये जो अर्थशास्त्री हैं, जो वैज्ञानिक हैं, जो एप्रिकलचर प्राइस कमीशन के मैम्बर हैं, उन्होंने कभी किसी किसान के खेत में जाकर, वहां बैठ कर, देखना चाहिए उसकी हालत क्या है, किसान को कितनी दिक्कतें हैं। एक ग्राई० ए० एस० ग्राफिसर का बच्चा उसके घर में रोटी खाकर कालेज में पहता है. किसान के बच्चे को होस्टल में दाखिला लेना पड़ता है: गांव में कालेज नहीं, गांव में पब्लिक

स्कूल नहीं। किसान जो कुछ खेती से कमाता है उसी से होस्टल की फीस देता है। कोई बड़ा से बड़ा ग्राफिसर हो वह शहर ही में रहता है, उसको होस्टल की फीस नहीं देनी पड़ती।

इसके ग्रलावा एक ग्रीर बात में सरकार के नोटिस में लाना चाहता हं। उपसभापति महोदय, ग्रभी एक बड़ी खुशी की बात हमारे देश के लिए हुई; हाकी की टीम विश्व कप जीत कर आई, सारे देश ने बड़ा भारी स्वागत किया, देश की बडी इज्जत वही । मैं सारे खिलाडियों को बधाई देता हं, ग्रौलम्पिक ग्रसोसिएशन को बधाई देता हं और जिन सरकारों ने उन खिलाडियों को ज्यादा से ज्यादा मदद की है उनको भी बधाई देता हं। लेकिन उसके साथ-साथ एक बड़ी अफसोसनाक बात भी मैं सरकार के ध्यान में लाना चाहता हं ग्रीर वह क्या है कि हमारे आल इण्डिया हाकी फैडरेशन के जो चेयरमैन ग्रब चुने गए हैं वे मिस्टर रामास्वामी हैं, ग्रौर उपसभापति महोदय, हाकी फैडरेशन के रूल 25 में यह लिखा है कि जिस किसी की इंट्रीग्रिटी डाउटफुल होगी उसको कभी चेयरमैंन नहीं चना जायेगा । श्री रामास्वामी 1953 के ग्रन्दर इंगलैंड में थे ग्रीर उन्होंने वहां पर तीन फर्मों के साथ धोखा किया था । उन्होंने सामान लेकर दूसरे ब्रादमी के नाम से चैक इश्यु कर दिया था भ्रीर फिर वहां पर गिरफ्तार हए थे। गिरफ्तार होकर उन पर मुकदमा चला था ग्रौर उसमें उनको सजा मिली थी। यह मेरे पास फोटोस्टेट कापी है और उस ब्रदालत का फैसला है जिसमें रामास्वामी को सजा हुई थी। मझे इस बात का दुख हैं कि सरकार ने इनके इलैक्शन को किस तरह से रिकग्नाइजड कर लिया और कैसे उनको चेयरमैन के रूप में मान्यता दे दी जिस चेयरमैन को इम्बैजिलमेंट धोखा-धडी और जालसाजी में सजा हुई हो, इस तरह के भ्रादमी को चेयरमैन बनाना

[श्री सुलतान सिंह] हमारे हाकी फैंडरेशन के रूल के भी खिलाफ है।

79 The Appropriation

उपसभापति जी. मैं इतना अर्ज कर देना चाहता हं कि हमारा देश एक कृषि प्रधान देश हैं। अगर हम कृषि को मार देंगे तो फिर उसका उठना मिक्कल हो जायगा । याज याप देखते हैं कि जिस किसान की जमीन अर्बन लैंड में या जहर नजदीक ग्रा जाती है तो उसकी कीमत 300 रुपया प्रति स्क्वायर यार्ड हो जाती है। सरकार जब उस जमीन को एक्वायर करती है तो उसका मुग्रावजा उसको ढाई रुपया और तीन रुपया प्रति गज के हिसाब से देती है। जब उस जमीन पर लोग पाखाना जाते हैं, जब उस जमीन से बदब ग्राने लगती है, तो किसान का जो बेटा होता है. वह उसमें फसल बोता है और काटता है। जब उस जमीन में कोई कारखाना ग्राता है. वहां पर विकास का कार्यक्रम चलता है, तो उस जमीन को सरकार अपने नाम पर एक्वायर कर लेती है ग्रीर किसान को उसका मग्रावजा बहुत कम मिलता हैं। इसी तरह से जब किसान को गेहं बेचना होता है तो वहां पर भी पुलिस के जरिये सरकार उससे 105 रुपया प्रति विवन्टल के हिसाब से गेहं खरीद लेती है। जब जमीन की कीमत बढ़ जाती है तो किसान को बढ़ी हुई कीमत पर उसकी जमीन का मग्रावजा नहीं दिया जाता है और इसी तरह से जो गेहं वह पैदा करता है वह भी उसके दामों पर उससे नहीं खरीदा जाता है। इस तरह की बातों को किसान कब तक बर्दाश्त करता रहेगा। लैंड के बारे में चार बार कानन वन चुका है। 1953 में लैंड टैन्योर एक्ट वना था ग्रीर 1958 में उसमें संशोधन हम्रा था । पिछले दिनों सारे स्टेटों में लैंड रिफार्म के बारे में जिक ग्राया था ग्रीर लैंड विल पास हम्रा ग्रौर यह कहा गया कि ग्रवंन प्रापर्टी का आयंगा और आज तक इस तरह का कोई

बिल नहीं ग्राया है। मैं दावे के साथ कह सकता हं कि हमारे गवर्नमेंट इंडिया में जो लोग बड़े-बड़े ग्रीहदों पर बैठे हुए हैं उन्होंने ग्रपनी बीवियों के नाम पर बसन्त बिहार में कोठियां बना रखी हैं। इन कोठियों को दस दस हजार रुपये महावारी में विदेशी दतावास के लोगों को किराये पर दे रखी है ग्रीर खद सरकारी कोठियों में रह रहे हैं। ग्राज इस तरह के लोगों पर किसी तरह का सीलिंग का खतरा नहीं है श्रीर उनकी जायदाद को कोई छेडने वाला नहीं हैं। जो किसान रात दिन काम करता है. मेहनत करता है, और जिसका सारा परिवार खेतों में काम करके ग्रनाज पैदा करता है, उस ग्रनाज पर ग्राज सीलिंग है। मेरा ख्याल है कि उसकी जिन्दगी पर भी दिया जायेगा सीलिंग लगा वह ज्यादा दिनों तक जिन्दा न रह सके। इसलिए मैं यह कहना चाहता हं कि इस तरह की बात कब तक चलती रहेगी? मेरी दरख्वास्त है कि वजट में ...

श्री महाबीर त्यामी (उत्तर प्रदेश): किसानों को इस बात का ख्याल रखना चाहिए कि वे किसको बोट दे रहे हैं। श्रपने प्रतिनिधि को चुनते बक्त इस बात का ख्याल रखना चाहिए कि किस को भेजा जाये।

श्री सुलतान सिंह: तो इस तरह से किसानों को मारने से काम नहीं चलेगा। ग्राज हरियाणा में गेहूं की बिजाई 10 प्रतिशत कम हो गई हैं, तो इस तरह से कब तक काम चलेगा। मैं चाहता हूं कि हमारा देश एक कृषि प्रधान देश हैं श्रीर उसके बजट में कृषि के सम्बन्ध में ज्यादा से ज्यादा रकम रखी जानी चाहिए ताकि हम इस देश की भूख को मिटा सकों ग्रीर हमें दूसरे देशों का दरवाजा खटखटाना न पड़े।

मैंने ग्रभी हाकी फैडरेशन के प्रेजीडेंट का जिक किया और उसके फैसले की

कापी मेरे पास है ब्रौर मैं उसको हाउस की टेबल पर रखना चाहता हूं।

श्री उपसभापति : टेबल पर रखने की जरूरत नहीं है, ग्रापने इसका जिक कर दिया है।

श्री सीताराम सिंह (बिहार) : माननीय उपसभापति महोदय, इस ग्रन-पुरक बजट पर बोलते हए मैं कहना चाहता हं कि इस सरकार ने दिणा विहीन, दिष्ट विहीन, लक्ष्य विहीन वजट पेश किया है। इतना ही नहीं गलत नीति और गलत नेतत्व के चलते ग्राज ग्रपना मल्क पतन के कगार पर खड़ा है। ग्राज क्या स्थिति है ग्रपने देश के हिन्दुस्तान में 80-90 किसानों की ? फीसदी लोग गांवों में बसते हैं, खेती करते हैं लेकिन दुर्भाग्य है कि उनका कोई संगठन नहीं है। जब संगठन नहीं है तो सरकार ग्रीर इस देश के बड़े पंजीपति मिल कर ग्रविराम गति से उनको लटते हैं। मिसाल के तौर पर मैं कहना चाहता हू कि पाट की खेती किसान करते हैं. गांवों में पाट एक रुपये किलो, सवा रुपये किलो विकता है वही पाट जब जट मिल में जाता है. वोरे वन जाते हैं तो उसकी कीमत 3 रुपए, साहे तीन रुपए और 5 रुपये हो जाती है। इसी तरह गेहं की हालत है। इस देश में कच्चा माल किसान पैदा करता है। मैं सरकार से पूछना चाहता है कि क्या वह कोई मल्य संतुलन की नीति चलाना चाहती है ? कल-कारखाने की पैदाबार में और खेती की पैदाबार में क्या रेशयो और उनकी विकी के भावों में क्या फर्क हो, क्या इसकी नीति सरकार बनाना चाहती है ? ग्रगर, उदाहरण के लिये. चीनी का लागत खर्च एक किली चीनी बनाने पर एक रूपया आता है तो ज्यादा से ज्यादा वह बाजार में डेट रुपए किलो विकनी चाहिए ! खेत में पैदा होने वाली चीजों के भाव निश्चित करने के लिये सरकार को एक कमीशन नियक्त करना चाहिए. जिसमें कृषि विशेषज्ञ हो.

किसानों के प्रतिनिधि हों, सरकार के प्रति-निधि हों ग्रौर वह कमीशन यह तय करे कि एक क्विन्टल गेहं पैदा करने किसान का कितना लागत खर्च ग्राता है ग्रीर उसको कितना मनाफा दिया जाये। इसी तरह से धान है और दूसरा कच्चा माल है जो खेत में पैदा होता है उनके भाव निर्वारित करने के लिये कमीशन बने । फिर मुल्य संतुलन की नीति सरकार चलाए ताकि किसानों को लागत खर्च और मुनाका दोनों मिले । ग्रभी क्या होता है ? ग्रभी तो किसानों की दो-तरफा लुट होती है। आज गेहं को तो सस्ती कोमत पर ले लिया जाता है क्योंकि किसानों का कोई संगठन नहीं है। बड़े-बड़े पंजीपतियों का तो इस देश में सिडीकेट बना हुआ है, उनका संघ है, एक बार बैठक करके वे रेडियो और अखबार में घोषणा कर देते हैं कि इतने रुपये क्विन्टल गेहं विकेगा । वही पंजीपति, वही मिल-मालिक जो कपडा पैदा करते हैं, जो सीमेंट पैदा करते हैं, जो लोहा पैदा करते हैं उसका भी भाव वे ही तय करते हैं। इस तरह किसान दो तरफा लटा जाता है। जब उसके खलिहान में ग्रनाज ग्राता है तो सस्ती कीमत पर बडे पंजीपति लटकर उसको गोदाम में जमा करते हैं, होडिंग करते हैं ग्रीर उसी गेहं को 8-10 महीने बाद जब किसान खरीदने जायेगा तो उसक महंगे भाव पर खरीदना पडेगा । कल-कारखाने की पैदाबार को भी उसे डयोड़े, दने भाव पर खरीदना पडता है। इस तरह से दो-तरफा लट इस देश में किसानों की चल रही है। इसलिए हम मंत्री जी से चाहेंगे कि वे कोई मल्य मंत्रलन की नीति चलाएं ताकि किसानों को न्याय मिले वरना किसान तो अब हताम हो रहा है इस स्थिति के चलते वह गेहं की खेती भी कम करने जा रहा है। मेरे एक दोस्त ने ग्रभी बताया कि हरियाणा में किसानों ने 10 फीसदी गेहं की खेती कम कर दी है, क्योंकि जो लागत खर्च है, उससे

[श्री सीता राम सिंह]

भी कम कीमत पर गेहं उसको देना पडता है। गत वर्ष की बात में बताना चाहता हं। इस सरकार ने 75-76 रुपए क्विन्टल किसानों से गेहं खरीद लिया और उसी गेहं को फिर फेयर प्राइस शाप्स में 140 ग्रीर 150 रुपए क्विन्टल वेचा। यह तो पंजीपतियों से भी ज्यादा नफा सरकार कमा रही है। तो यह स्थिति है अपने देश में। ग्राज स्थित क्या है? जीवन के हर क्षेत्र में गिरावट ही गिरावट नजर ग्राती है । ग्राज ग्रपना देश टुट रहा है। चाहे वह भाषा का सवाल हो या सांप्रदा-यिकता कासवाल हो चाहे क्षेत्रीय विषमता का सवाल हो हर सवाल पर अपना देश टटता जा रहा है और इसका कोई संपूर्ण निदान, हल सरकार नहीं निकाल पारही है। ब्राज पूरे देश की दो तसवीरें हमारे सामने हैं। एक तो यहां के गांव हैं जहां म्राज इंसान को पीने का पानी भी नहीं मिलता। सैकडों में दस बीस फीसदी लोगों को दवा मिलती है और बाकी लोग राम भरोसे जीते या मरते हैं। बरसात में चलने के लिये उनको रास्ता नहीं मिलता । चार. छ: मील से लोग पानी लाकर पीते हैं। एक **ऋोर** वह गांव है जहां इंसान कोंपडियों में जिंदा रहता है और दूसरी तस्वीर हिन्दुस्तान के शहर हैं जहां सात, ग्राठ दस और बीस मंजिला मकान बन रहे हैं और एयर कंडी शन्ड मकान बन रहे हैं और उनको तरह तरह से सजाया जा रहा है। तो इस तरह से हिन्द्स्तान की हालत दिनों दिन गिरती जा रही हैं।

जहां तक सामाजिक विषमता का सवाल है आज अपने देश में इसके चलते बेहद नकसान हो रहा है ग्रीर इसके कारण देश टूट रहा है । सामाजिक विषमता भयंकर तरीके की है और यह आर्थिक विषमता से भी ज्यादा दखदायी है। बेकारी की समस्या इस तरह से अपने देश में है कि

यह समझ में नहीं खाता कि किस तरह की योजना हमारे देश में चल रही है। योजना का मलतब क्या होता है। योजना का मतलब यह है कि अगर देश में पचास या साठ करोड लोग हैं तो उन सब को काम मिलना चाहिए, चाहे वह काम कल कारखाने में हो या खेत में। वह काम प्रोफेसरी का हो या शिक्षक का या मोटर डाइवर का हो या खेत जोतने का। लेकिन हर ग्रादमी को देण में काम मिलना चाहिए। लेकिन यहां एक तरफ योजना चल रही है और दूसरी तरफ बेकारी वढ रही है। गजब की योजना हमारे देश में चल रही है और उसमें कोई संतुलन नहीं है और दिन प्रतिदिन ज्यादा लोग बेकार होते जा रहे हैं ग्रीर भख से तिल-मिला कर मर रहे हैं।

ग्राज ग्रपने देश में एक तरफ तो एयर कंडीशन, रेफ़ीजेरेटर ग्रीर टेलीविजन जैसे ऐशो इशरत के सामान बन रहे हैं ग्रौर दूसरी तरफ हमारे देश के खेत सुख रहे हैं। उनमें सिचाई के लिये पानी नहीं है। उनके लिये विजली का कोई इंतजाम नहीं होता है। तो मैं सरकार से ख्रौर माननीय मंत्री जी से कहना चाहंगा कि जो स्राज देश में फिजलखर्ची है उसको ग्राप बन्द करें और जो एंको इजरत के सामान है उनका बनाया जाना बंद करें ऋौर उन साधनों को ग्राप कृषि में लगायें। ऋगर देश में कच्चे माल का उत्पादन अधिक होगा तो आप के कल-कारखाने उससे चलेंगे ग्रीर ग्रगर कच्चे माल की पैदाबार कम होगी तो आप के सारे उद्योग धंधे बंद हो जायेंगे।

रेलवे विभागका जहाँ तक सवाल है. इस देश में आज कोई भी गाडी निश्चित समय पर नहीं चलती श्रौर जब कोई पैसेंजर दिल्ली से पटना या कलकत्ता से चलता है तो उसको अपनी जान की खैरियत भी नहीं होती । यह नहीं समझ पाता कि वह सही सलामत अपने स्थान पर पहुंचेगा या नहीं। पिछडे क्षेत्रों में जहां तक रेल

गाडियों को चलाने का सवाल है, उसके बजाय ग्राज देश में मोटरकार बन रही हैं. छोटी-छोटी बेबी कार बन रही है. लेकिन हजारों हजार इंसान रेलों की छतों पर चलते हैं भ्रौर प्रतिवर्ष हजारों लोग दर्घटनाग्रस्त होते हैं क्रीर मर जाते हैं । स्नाज देश में तो ज्यादा भाल होने के डिब्बे ग्रीर ज्यादा सवारी गाडी के डिब्बे बनाये जाने चाहिये । लेकिन यह नहीं होता है ग्रौर छोटी कारें बन रही हैं। मैंने पहले भी इस सदन में कहा था कि हाजीपुर, लालगंज वैशाली होते हुए सिगीली तक एक रेल की लाइन होनी चाहिए क्योंकि वह एक महत्व-पूर्ण ऐतिहासिक स्थान है। बैगाली में लच्छिवयों का पहला गणतंत्र बना था ग्रीर वह बढ़ ग्रीर महावीर का स्थान है इसलिये हजारों विदेशी पर्यटक वहां ग्राते हैं। ग्रगर उनको रहने के लिये ग्रौर यातायात के लिये सुविधा रहे तो बहत ज्यादा विदेशी पर्यटक वहां जाएंगे। ग्रौर सरकार को विदेशी मदा भी मिलेगी। दसरी बात यह है कि बगल के पड़ोसी नेपाल में वन सम्पदा ग्रपार है। वहां से ढलाई करने से लकड़ी और पत्थर से रेलवे को भी विक्तीय लाभ होगा ग्रीर उस क्षेत्र का विकास भी होगा।

जहां तक हरिजनों का सवाल है, मैं बहुत दुखी मन से कहना चाहता हूं कि हमारे पास एक पर्चा है। इसमें लिखा हुआ है— राष्ट्रपति भवन में हरिजनों पर अत्याचार। जब नाक के नीचे राष्ट्रपति भवन में जो चौथी श्रेणी के कर्मचारी हैं, जो गँडूल्ड कास्ट ग्रीर हरिजन कर्मचारी हैं उनके साथ वहां के बड़े अधिकारियों द्वारा छुआ-छूत का भेदभाव बरता जाता है, उनके साथ वे दुब्यंवहार करने हैं ग्रीर उनको गन्दी गालियां देते हैं जिसकी रपट उन्होंने थाने में भी दर्ज कराई है तो जब इस देश में राष्ट्रपति के मातहत जो कर्मचारी काम करने वाले हैं उनके साथ यह दुब्यंवहार हो रहा

है तो ग्रंदाजा लगाया जा सकता है कि गांवों में रहने वाले लोगों के ऊपर क्या ग्रत्याचार होता होगा।

Bill, 1975

श्रीमन, एक बात मैं ग्रीर कहना चाहता हं। इन दिनों इस देश में एक ग्रासान इलाज निकाल लिया गया है कि जिसको चाहो गोली मार दो । चाहे बंगाल हो, चाहे बिहार हो गोली मार दी जाती है। और कह दिया जाता है स्नासानी से कि यह नक्सल पन्थी था। भोजपुर के इलाके की बात है, वहां साल भर से यह त्रम चल रहा है लोगों को गोली में उड़ा दिया जाता है। तो मैं माननीय मंत्री जी से जानना चाहता है, से जानना चाहता हं कि न्यायालय का काम है किसी मजरिम को सजा देने का तो यह पुलिस को अधिकार कहां से मिल गया है किसी को सजा देने का मै अगर कोई नक्सली है, तो वह कोटै में जाए उसे फांसी हो जाए, या चाहे न्यायालय जो सजा करे, लेकिन पुलिस को यह अधिकार कहां से मिल गया है ? इस देश में संविधान एक मखोल हो रहा है। संविधान में कहा गया है कि बीकर सेक्शन के लिए ग्रधिक सुविधा और सुरक्षा की ब्यवस्था है। लेकिन इस देण में सबसे ज्यादा ग्रगर किसी को तंग किया जाता है, तबाह किया जाता है, अत्याचार किया जाता है तो वह बीकर सैवजन के लोगों को किया जाता है। तो यह अपने देश काएक नक्शा है। इस तरह से कोई जननंत्र इस देश में चलने वाला नहीं है।

इस देश में अधिकांश संख्या पिछड़ी जाति के लोगों की है, हरिजन और आदिवासी लोगों की है। लेकिन उनके उपर धोर अत्याचार आज अपने देश में चल रहा है... (Interruptions) धीरज रिखण्। अन्याय की चक्की चल जाती है तो बराबरी से सब पीसे जाते हैं उसमें कोई बचता नहीं हैं।

# [श्री सीताराम सिंह]

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श्रीमन्, इस देश में शासन कैसे चल रहा है मीमा, डी० श्राई० श्रार० श्रीर श्रापात कालीन स्थिति लगभग 9 वर्षों से इस देश में चल रहा है। गजब का यह देश है, गजब का इस देश का सिवधान है। एक तरफ 25वीं संविधान की रजत जयन्ती भी मनाई जाती है और दूसरी तरफ श्रापात्कालीन स्थिति भी चल रही है। वो यह दोनों कैसे इस देश में चल रहे हैं। यह समझ में नहीं श्राता। यह मन्दोल किया जा रहा है। देश के लोगों के नागरिक श्रिष्ठकार छीने जाते हैं, जम्दूरियत का गला बोंटा जा रहा है। तो मैं मांग करता हूं कि जल्द से जल्द यह श्रापात्कालीन स्थिति सरकार खत्म करे।

श्रीमन , जहां तक विहार का सम्बन्ध है विरोधी दल की बात तो ग्रसम है वहां की जनता भी एक स्वर से वहां के विधान मंदल को भंग करने की मांग पिछले एक वर्ष से करती था रही है। लेकिन सनास्ट दल की मैं बात करता है कि उनके अधिकांश विधायक भी पब्लिकली ब्यान दे रहे हैं कि गफ्र मंत्रिमंडल अल्पमत में हैं। अगर उनकी हिम्मत है तो वह पार्टी की मीटिंग बलाकर अपना विश्वास हासिल करें। लेकिन आज बया ही रहा है ? देश में तमाम राज्यों में जैसे बोई कलैक्टर पटवारी को बहाल करे देता है उसी तरह से तमाम राज्यों के महय संबी हैं वे इन्दिरा के पटवारी हैं, उनकी मर्जी से उनकी रहना है। उनकी मर्जी से उनको हटना है। यहां जनतन्त्र का मखोल हो रहा है। जो लोग जनतन्त्रं की रक्षा करता चाहते हैं उन पर लाठी, इंडे, जेल, मीसा और दी० आई० आर० लाग किया जाता है और जो जनतन्त्र का द्धारमा करते नाले हैं वे ग्रमन चैन की वंसी बजा रहे हैं। आज अयंकर स्थिति अपने देश की है और इस स्थिति से ज्यादा दिन तक ग्रांखें मंदी नहीं जा सकतीं। इसका सही

नियान जब तक नहीं ढूंडा जायेगा तब तक खैरियत नहीं हैं। मैं इतना ही कहूंगा कि किसी कबि ने कहा है कि :

युगों की शृंखकता को तोर चमका आज जो मौबन ।

उसी की रागिनी में झात्र में भी गीत गाता हूं।।

पुरानी कृदियों में भी दरारें पड़ गई। देखो नया जीवन बनाने के लिए मैं खून देता हूं।।

यही झान्दोलन जयप्रकाश जी का है छौर जयप्रकाश जी के झान्दोलन में देश का उत्पीड़न बोल रहा है, गरीबी बोल रही है, बेकारी बोल रही है, विषमता बोल रहा है, झत्याचार बोल रहा है, शोवण बोल रहा है, और में बताना चाहता हूं कि यह झान्दोलन सफल होने बाला है। दुनियां की कोई ताकत इसको विफल नहीं कर सकती। इन शब्दों के साथ मैं समाप्त करता हूं।

SHRI D. D. PURI (Haiyana): Mr. Deputy Chairman, Sir, the expected blow seems to have fallen. It seems that Mr. Shinde has announced this morning the Government's final decision that the procurement price of wheat will remain unchanged at Rs. 105 a quintal. Sir, this point has been made by Mr. Tyagi, by my friend. Chou-dhary Sultan Singh and by others that every single input that goes into agricultural production,-whether it is fertiliser or it is tractor or it is pesticide or it is minimum charges for electricity, which the cultivator docs not get in any case, has gone up in cost. J would really like to ask the Government. Can they mention one single item which goes in as input for agricultural production whose price has not increased—not only increased but increased substantially-since last year? Yet, the procurement price remains unchanged at Rs. 105. What is happening? I think the Government, in the name of protecting the interests of the grower, wants to squeeze, wants to force as much out of

the grower as it can. Sir, I come from a i small State, Haryana. There the area under wheat, in the course of a single year, has undergone a shrinkage of 10 -I percent. And if you continue this process for a couple of sears, while you can force the wheat that the grow er has out of him on the terms that you dictate, the area will inevitably go down further and further the grower will be forced to switch over to cash crops. I would really ask the Government to pause and consider: Js this serving the interest of the consumer? Is this serving the interest of the balance of payments situation of the country? Is this scr\ing the economy of the country? I believe only with the narrow-minded view of saving on the dearness allowance of the Government employees, the price of wheat is being kept low. I sound a note of warning that the Government is playing ducks and drakes with the agricultural economy if they continue with this policy. Choudhary Sultan Singh has given the details of cost. I am a wheat grower myself. It is our firm view that the procurement price should not be a penny less than Rs. 12 per quintal and there should be no restriction on the of wheat from one part to movement another. This alone will serve the interests of the economy. Then the price of \ heat in the deficit States will automatically come down to the level of the procurement price plus railway freight plus minimal handling charges. Now, Sir we are running into a difficult situation because of smuggling. On the one side, Sir, we have U.P. where during the winter season or just after that wheat is harvested. Jamuna which divides U. P. from Haryana flows at a very low level and everyone knows that right from Teja wala up to Karnal bullock carts and trucks go along the riverbeds and there is no problem. On the other side, Sir, we have Delhi which seems to be a botomless pit which is sucking in all the wheat that is produced in Haryana and On the third side Sir, there Punjab. Rajasthan which is again a deficit Therefore, because of these factors, the administrative arrangements for policing these zones are becoming a problem, a very big problem, and this policing the zones is becoming nightmare for a administration. But this area is becoming paradise for the smugglers. The real beneficiary of this scheme is the smuggler and it is not the consumer or the pro-

ducer. It is a boon for the smugglers and the police also.

Now, Sir, I would like to refer briefly to sugarcane. Tyagiji also mentioned about it. I also would like to sound a note of warning for the next year. This year, on account of the two-tier price system for sugar, the minimum price of cane has been fixed at Rs. 8-50 per quintal in U.P. On account oi' the profits made in the free market the industry is able to pay or is paying Rs. 14.00 or Rs. 14 -50 per quintal, that is to say, a premium of Rs. 6-00 per quintal on the statutory price. Sir, we are running into a situation, into a statistical situation, of our country being able to produce about 46 lakh tonnes, of sugar or a little more But there are limitations on this season. account of which we. would not be able to export more than eight or ten lakh tonnes depending upon the facili-lisc available at the ports and harbours. 1 do not think that these arrangements are-geared up to facilitate exporting more than eight to ten lakh tonnes of sugar vvith the result that we would be carrying forward about six to seven or eight tonnes, more than what we brought forward during this season. But the point that I am making is that in the season 1975-76, the grower may not be able to get more than the statutory minimum price and this year he has been able to get only Rs. 6.00 per quintal and the next year he may not be able to get anything at all and we are running into a situation which is somewhat similar to the situation that prevailed during the season 1970-71 when only the statutory minimum price of cane was paid to the grower and yet. in the face of this situation, the wisemen of the Agricultural Prices Commission, living in their own ivory towers, have recommended price of more than Rs. 9 -50 per Can you just imagine a quintal of cane. situation in which the giower only gets Rs. 14-50 and the cost of everything.

SHRI RANBIR SINGH (Haryana): You see, the cost of living index is only for the consumer and it is not for the producer.

SHRI D. D. PURI: Yes, it is only for the consumer. You see, he gets only this much when the cost of everything that goes into the production of cane has gone up.

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But they are indulging in this sort of jugglery and 1 will shew how this jugglery, how this manipulation, take place in working out the cost of living index. I would say that under the pretext of being able to main-lain a low cost and also to save on the DA to be paid to the Central Government employees, this exercise is being done by the Government and I, therefore, dare say that unless a substantial increase is announced in the minimum price of sugarcane, we are again going to run into a situation of shrinkage of area of short production and we would not be able to export also.

There is another thing to which 1 would like to refer now and that also is a pure jugglery. The Finance Minister has stated in his Budget speech that he is imposing a duty on free sugar. The words which he has used are: "I am not touching the quota of sugar which the poor man consumes". He says that he is not touching the quota of the poor man's sugar although about four lakh tonnes of sugar out of the levy sugar was bought last year for export. All this quantity was available in the free market. But, because levy sugar was cheaper to buy and export, the profit-minded people of the Finance Ministry were more keen on buying the levy sugar and exporting it and there was a shrinkage of about 17% last year in the quantity of levy sugar available for the poor consumer. Yet, Sir, the Finance Minister maintains the fiction that he has not touched the quota of the poor man's sugar! He made a profit. an additional profit of Rs. 78 crores last year this way on four lakh tonnes of sugar which he could have bought from the free market and exported. But he bought it from the levy quota and so, the profit of Rs. 478 crores was borne by the consumers of the levy sugar. Now, the export programme is to export about eight or ten lakh tonnes or as much as our ports are able to handle.

If the Finance Minister wants to take away 4 lakh or 5 lakh or 6 lakh tonnes of levy sugar for export, for the additional profits he wants to make, then in that case the levy quota of poor man's consumption would have shrunk by as much as 25 per cent. Sugar is going to earn Rs. 600 crores of foreign exchange. The rupee profits

that are estimated in the budget are Rs.125 crcres. Actually if we export 8 lac tonnes, which of course is well within our reach. then the rupee profit will be Rs. 250 crores. If we are able to export 10 lakh tonnes or 12 lakh tonnes, this will be Rs.375 crores and the foreign exchange earnings will be i Yet the levy consumer is being deprived of sugar up to 20 or 30 per cent of the quantity of the sugar quota in order that the Exchequer may make some more profits. Sir, 1 only wish to utter a note of warning: If the agriculturist in this country suffers, the country will suffer. The agriculturist is being pushed from pillar to post, whether it is wheat or it is sugar cane. 1 grow only wheat and sugar cane. So 1 have a little detailed knowledge of these. 1 also grow a little mica. The agriculturist is being pushed from pillar to post. 1 would like to sound a note of warning: If the agriculturist of this country suffers, the economy will suffer, and consequently this country will suffer personally; if the agriculturist in this country flourishes, then alone the economy can revive and then alone this country can fulfil its dream of a really flourishing economy.

Thank you.

SHRI J. S. ANAND (Punjab): Mr. Deputy Chairman, Sir, we are really living in historic times. South-East Asia is again in the news. We know how the Vietnamese people humbled the biggest imperialism and showed that when patriotic forces of the people are united for their independence, nothing can defeat them. They proved that man is bigger than the bomb, and a people united, howsoever small, devoted to the ideas of independence can bring to their knees the mightiest forces of imperialism. Now, we again see how the puppet regime of Thieu is being knocked down and the provinces governed by the puppet regime are falling like nine pins and how the national liberation forces are advancing in a mighty avalanche in Vietnam. It is our duty and the duty of the Government of India to act now and give full diplomatic recognition to the Provisional Revolutionary Government of South Vietnam to fulfil the aspirations of the people and to stand by its declaration that it is agai st imperialism.

Similarly, we find a glorious situation in Cambodia. Notwithstanding all the waitings of President Ford, notwithstanding all the power of the mightiest nation, Pnom Penh is about to fall and Lon Nol is packing up.

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This is the moment when we must honour the pledge we gave at the fourth non-aligned summit in September, 1973, where it was unanimously decided by the non-aligned countries that the Government led by Prince Norodom Sihanouk is the real representative Government. It is high time that that Government was recognized and we played our due role in the situation that is unfolding in South-East Asia. Even the Thailand Government which had been under the boot of imperialists has served notice that the Thai territory cannot be utilized for waging war in Cambodia and elsewhere.

Look at Wes! Asia. What do you find? Look at the way Kissinger has double-crossed us here in India. He said all the nice things when he was here in this country. But soon after you find out how most shame-. lessly they have opened up arms to Pakistan, without any restriction, knowing fully well that now the hoax cannot be played that Pakistan is being armed to fight communism.

Previously, when Pakistan was being armed a lie was spread that the American imperialism wants to fight communism and that it was a part of the imperialist war game. In the present day conditions, there is no doubt as to against whom these arms will be used. We found out the duplicity of Kissinger and now the Arab people have also found out the duplicity of Kissinger who tried to divide them and to drive a wedge between Syria and Egypt. Now, he has been packed home and he is at the end of his career. Mr. Saxbe. the new Ambassador from the United States, trying to justify the American attitude by referring to our attitude towards the Palestine Liberation Army. 1 want to say that the attitude of the Government of India absolutely consistent with our attitude during the freedom struggle. It is high time that we demanded that there must be strict implementation of the U.N. resolutions and Israel must be shown its place. A Geneva Conference must be convened at the earliest. This is the moment when

in our foreign policy we have to play our proper role.

Coming to internal affairs, there is much that is wanted in the policy of the Government. We know of scandal after scandal which is being perpetrated in favour of the monopolists and foreign monopolists. The other day there was a scandal about how the foreign drug manufacturing companies have been deceiving us which has been unmasked and unearthed by the Hathi Committee whose report has to be implemented yet. Now, the rightist reactionary forces led by Jayaprakash Narayan are trying to vitiate the atmosphere of the country and to create an atmosphere of violence. A climate has been created in which we find one thing or the other happening every day. Our country is also going through a very very serious period nowadays. Even in this situation, the Government does not come forward to meet the genuine demands of the teachers, students, non-working journalists and workingjournalist employees and all the other working people. The Government on making concession after concession to the big industrial houses arid monopolists and so on. This calls for a radical reorganisation of the Government policy. I want to say in particular that when the prices are still rising and when the inflationary pressures are there, Government has refused to procure essentials at the production level and to guarantee through a proper distribution system that all the essentials are supplied to the people at fixed prices. I want to refer to wheat procurement. It is well known....

#### -AN HONOURABLE MEMBER: Thank God.

SHRI J. S. ANAND: 1 do not believe in God. You have to thank me. You thank an imaginary God who does not even exist. What can God do? God can watch when all the people are dying. About procurement, I want to say that in 1967, the first United Front Government was formed in Punjab and they decided to go in for wholesale State trading. I am proud to say that one of my colleagues who was the Food Minister at that time decided not to let any grain go outside Punjab. It was for the first time in history that the peasants were able to buy the wheat at

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the time of sowing at the same price which they had got in the beginning.

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SHRI D.D. PUIU: What was the Price?

SHRI J.S. ANAND: It was Rs. 72/-to Rs. 84/- at that time in 1967 as against the recommendation of Rs. 62/-. (Interruptions). It was a successful policy. Everybody was thankful. For the first time in history, the peasants got the seeds at the same price which they had got for their wheat after harvest. On the basis of that experience, the Punjab Government wanted to continue the wholesale trading in wheat. Haryana also wanted it. But the policy of handling over the wheat crop to the hoarders and blackmarketeers was deliberately forced down the throat of the people by the Punjab Government and the Haryana Government.

The procurement price was fixed at Rs. 105 and that very wheat was being sold in Delhi itself at Rs. 2 80. And later on, when this policy was failing, the Punjab Government offered to the private dealers that it will pay Rs. 150 to these private dealers if they are prepared to part with their wheat. And they refused. Ultimately, the Punjab Government had to enforce that there shall be no wheat export except on Government account. And then only, the prices began to go down. Since last year, the prices of inputs have gone up. The abiana has been doubled; without discrimination they want it from the large and small farmers. 1 am not a Wind advocate of price rise for everybody. Everybody knows that the marginal farmer and the small farmer has very little to spare. If the prices a.'e increasing, it is only because of the big landlords and big zamin-dars who have not been touched by the Land Ceiling Act-it only remained on paper— and who are allowed to loot the country and which also led to the inflationary prices. In this situation, my first demand is that instead of leaving it to the States, the Centre must itself fix a procurement policy. And there must be a wholesale trade in wheat. There must be a fixed procurement policy. There must be a graded levy also which exempts the poor and marginal farmer, and as the land holding goes up, the wheat procurement also rises up. Secondly, Sir, from

Rs. 105, at least the price of wheat must go to Rs. 115. When I am saying Rs. 115, I am demanding more so far as the marginal farmer is concerned.

श्री ओम प्रकाश त्यागी: पंजाव गवर्नमेंट ने 150 रुपये क्विन्टल डिमान्ड किया है।

श्री जगजीत सिंह आनन्द : कुलक्स ने लुटर्स ने डिमान्ड कियां है 150 रुपए।

The Punjab Government have demanded ' Rs.I25.

1 know of the Punjab Government better than you know. It is only the landlords, it is only the hoarders and looters who are demanding Rs.I50, and they go on demanding not looking to the interests of the country. I am saying Rs. 115 should be the price. For marginal farmers and those who own 7} acres or so, there must be an additional subsidy of Rs. 10, so that those who have little produce to spare get Rs. 125. But those who are producing tonnes and tonnes and who have surplus wheat with them, must not be paid more than Rs. 115.

Secondly, between the procurement price and the market price or the sale price to the consumer, there must be only a difference of Rs. 15. If the Government cannot manage this, then it is its duty to subsidise the price so that, if Rs. 115 is paid to the peasants, more than Rs. 130 has not to be paid by the consumer. This loot by the middlemen should be done away with.

Sir, we know very well that on cotton «c were badly let down. We went to Shri Subramaniam. And he laughingly said that the textile prices have come down and what could be done with cotton. This is all bunk. The textile prices had come down only on paper and the cotton growers sutler. Their produce cannot enter into the market in time. And you know. Sir. what havoc is done to the small farmers and marginal farmers in regard to cotton.

Now, 1 want to take some special features. Take Punjab. The Punjabis are very enterprising. In agriculture Punjab and Haryana have done wonderfully well.. Every single grain that they produce is a

weapon against the imperialism. They are bullets against the American imperialism. Sir, instead of encouraging the Punjab and Haryana peasants to grow more wheat, instead of giving them proper price, instead of giving them aid, what is being done? The wheat is procured in hard currency, in gold from abroad by paying more than Rs. 230 or

1 have said about that. At the same time, I must say that Punjab, without anybody's aid, was number one in small industries. They built a net work of small-scale industries in Patiala, Batala, Ludhiana, Malerkotla and so forth. Today Punjab has gone down to number three or number four. Why Punjab has gone down? Punjab has gone down because Punjab is a border State. Capitalists, who are after profits, do not want to invest there, awaj from the ports. It is a State with few mineral resources. And the Government of India has had a very rigid attitude about the public sector investment and about setting up big industries in Punjab. And you know very well, Sir, if there is no big industry, there will be no ancillary industry. And if there is no ancillary industry, even the small industries cannot last long. Our small-scale industry has very narrow base. It is mostly confined to engineering goods. There is a great need that the Government of India brings its industrial projects to Punjab. And in that context, I want to say that I raised a question also in this House. That was about giving us a truck factory. No concrete promise was made. Now that truck factory needs a sophisticated foundry; as is known that foundry is being already put up by the D.C.M. Therefore, I demand that this truck factory should be allotted to the Punjab. Apart from that, there are other projects for which we have been pressing the Government of India for long, namely, the setting up of a modern tool room at Ludhiana, hand-tool design and development centre at Jullundur and machine tool design and development centre at Batala. It is high time that the Government conceded these demands. If Punjab is communal-ridden today, if there are small tensions today, it is because it is not industrially advanced. It is only by giving more and more employment to

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the people, it is only by giving more and more machinery to the people, that will make them secular-minded and will make them think of the nation as a whole and will make them come out of the narrow grooves. I strongly demand that these projects must be assigned to the Punjab and Punjab must be given a big aid in becoming an industrially advanced State. I have visited all the projects in this country and 1 have visited many countries abroad. Most complicated and most difficult tasks in the development of industries are being manned by the Punjabis. Oxygen gas process plants at Bokaro or even at Rour-kela are being manned by the Punjabis. They are very gifted, they are very talented but their talent is going dry because they are not being helped.

Then, I come to the Thein Dam Project. What a pity that we paid ctores and crores of rupees to Pakistan long ago and water is going for nothing to that country and we cannot construct a project which will be highly beneficial to all the northern States in India, especially to Himachal Pradesh, Punjab, Rajasthan and Haryana and all sorts o\ impediments are being laid. 1 demand that it should be left to the Punjab Government to raise money for the Thein Dam. let the Central Government and let the Finance Ministry allow us and we will raise a public loan, all Punjabis will consider it a patriotic duty to give funds for that, we will raise a public loan and we will have sufficient moneys within this Plan. It is also called for because of the situation created in the Pong Dam. But, what do we find? When we became independent, we took up the Bhakra Nangal project. Bhakra Nangal project is a wonderful project though certain other troubles have come up there now. A whole galaxy of very good engineers, workers and technical people was raised. After the Bhakra Nangal project was completed, they were taken to the Pong Dam and they have built up a beautiful earthen dam and now thousands and thousands of them are unemployment and they are not being given employment in other public sector projects and the Tbein Dam is not being taken up and hydel projects are not being cleared with the result that those people who in the last 25 to 27 years have

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worked on very good projects, have gained technical know-how have gained skill, know their job, are facing unemployment and they are not being absorbed once again. I have been thrice to Pong Dam last year, you cannot look into their eyes. All these people think that another holocaust like that of 1947 has come, it is another partition for them. If you cannot employ them or give alternative employment, you can employ them in other dams or projects in the neighbouring States; you can take them to Chhr.mba project Salal project or the project being laid in Rajasthan; but most of all why not transfer them to the Thein Dam why not put - it up, it is in the national sector? You will never otherwise be able to get this skill and labour together. Radical reorganisation of the Government policies is needed. What do we find about the land reforms? What were the tall promises? How many lakhs of acres should have come to the Government? I believe only a few thousand acres, about 19 thousand acres, have been distributed to the people. It is not in land reforms alone but in relation to everything that there is a great lag between the claims and implementation. Even in regard to the projects of giving employment to people, there is a great lag.

What I want to say is that no amount of our declarations and no amount of Naroras are going to get us anywhere till we go On going back on our pledges and refuse to implement our promises, whether it is sugar or anything else. The vested interests of free-sale sugar and levy sugar are there. Whether it is cement or other essentials, it is high time that the exploiters are thrown out and some beginning is made fo implement with zeal our intentions.

Thank you.

SHRI VISWANATHA MENON (Kerala): Sir, this Government which brings a budget which builds up only big monopoly groups in this country claims that if is a socialist Government. Sir. in this connection I want to draw the attention of this honourable House to a particular industry that is not talked about always in this House, I mean, the marine products industry.

Sir. in this country we are earning a lot of foreign exchange by exporting marine

ducts and we claim that wo have developed the industry. Sir, if we look into the history of development of this industry, we i will see how big monopoly groups and multi-[ national corporations are entering into the field of the small entrepreneurs who have actually built up this particular industry and how they are being thrown out of this industry. exporting frogs this nation is earning a lot of dollars in foreign exchange. Now, I do not know whether this honourable I House realises this fact that big monopoly i houses such as Birla\*s Tata's, Union Carbide, I Indian Tobacco, Brooke Bond, Rallis India, I E1D Parry have entered this field. Sir, I come from the State of Kerala. The marine product? industry has been built up by the small entrepreneurs of Kerala and now it has spread all over India, but this Govern-I ment which claims that it is building up J socialism and spending for the small people has allowed big sharks like Brooke Bond, Indian Tobacco, Union Carbide and others who are trying to capture the entire industry. Sir, it is really deplorable condition. Small entrepreneurs who are doing the business with a capital of forty thousand rupees or one lakh of rupees are now being thrown out of the industry and the attitude taken by the Food and Agriculture department in that respect is really shameful. The department says that trawlers can be purchased by people who are actually rich enough but not connected with this industry. They have a condition that if a trawler is brought from outside, then the party which brings the trawler from outside must also purchase a trawler which is produced indigenously. It costs Rs. 30 lakhs to get a trawler from outside and this condition means investment of another Rs. 30 lakhs here. With this; conditions, trawlers were given to such big companies as Indian Tobacco, Union Carbide, Tata's, Birlas's etc. and now they are in the field, trying to swallow all the small people who are actually running the business. By allowing such things the Government is only helping the big monopoly to grow in this country.

Sir, in his connection I want to draw your attention to the simple fact as to how these people are being exploited. The j Indian Tobacco Company's Fishing Division is headed by the younger brother of Mr. Siddhartha Shankar Ray, the Chief Minister of West Bengal. Naturally Indian Tobacco

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Company gets six, seven or more trawlers. And just like that they are trying to get help ;;r.d the bureaucrats in the Food and Agriculture Ministry and in the Commerce Department, all are siding those big sharks to take all the benefits. The small fellows who are financially handicapped are not helped by Government. The Government is not prepared to do anything for them. After these sharks have been given licences for trawlers now the Government ft discussing to form a Trawler Development Fund so that these big sharks could get loan at a negligible interest. The Govern-ls also thinking of having the condition that the person who purchases a must have an indigenous trawler also. By such an action they are trying to help these big monopoly groups. 1 do not know how these big monopoly groups are influencing the Government, how much money is given for all these concessions but one thing is clear. Small fisherman who actually did the work is now starving and the cooperative societies of the fishermen who were doing this fishing work with small boats have been thrown out of the industry itself. These big trawlers are fishing in the coast areas and in the backwaters also. By doing this, all the small fellows have to go out of the industry or they have to become agents of these big sharks. If this position is not changed, my humble submission is when we speak a lot about control on the big monopoly houses, when we speak of restrictions on the big monopoly houses, it will at the same time be giving an avenue for them to enter into and  $t \mid o$ harm to the entire industry. On this occasion when we are discussing about the amounts to be allotted to the Food and Agriculture Ministry and the Commerce Minis I request the hon. Minister to look into all these things where such a malignant attitude has been taken by the bureaucrats and the Ministers. This has to be looked into. In this respect 1 want to inform the hon. House that our Party leader in the Lok Sabha, Comrade A.K. Gopalan, wrote a letter about six months back to Shrimati Indira Gandhi, the Prime Minister of India, but she had not even the courtesy to reply to that letter. This is the position of the industry in this country and if this attitude continues to be there, I am sure it will only finish the small oeople and only help the .big monopol

Coming to another point, Sir, I want to draw your attention to the strike or lockout of the Indian Airlines. Much was talked about the Airlines pilots and Airlines people and all that but actually what has happened? The people who suffered in the Airlines because of the new arrangements are all those who are the poor loaders. 1 tell you, the poor loaders of Madras and Cochin who were doing the loading work. Such loaders were thrown out of employment. In the name of making the industry all right Mr. Lai has done the greatest crime against the poor workers and they are being thrown out of employment. They went to the Central Labour Commissioner. He wanted to conciliate the matter but he could not make a settlement. Then he recommended that the matter to referred to the Tribunal. But what is the attitude of the Labour Department here? On the one hand you claim that you have got the socialist Labour Minister but what is his attitude?

He is not even prepared to refer to the Industrial Tribunal. The poor workers are standing outside without employment for the last so many months and Mr. Lall is continuing the repressive policy in the Indian Airlines. People are being transferred from place to place without any iota of sympathy. You have won in the strike. 1 agree. You have smashed the workers. At least, give them chance to live in their own places. Let the Government show this magnanimous attitude. These poor people, these loaders have been thrown out of employment and these workers are standing outside. And the Labour Department, though claiming to fight for the workers is standing on the side of the Goverr.tr. and is not at all in intervening. Not even a reference is made to the tribunal. Sir, if a reference is made, the fate of the workers v. ill be decided by the tribunal. That chance also is not being given to the workers. On the question of transfers, the condition is very deplorable. 1 do not want to enlarge that point because 1 want to touch some other points also.

Sir, some months ago there was a strike among the port and dock workers. That strike was settled within 5 days. Many unions which wer liated to these so-called recognised workers' federations, have, ken part in that si, ike. Sir,

### [ShriViswanatha Menon]

I represent such a union, the Cochin Port Labour Union and 1 went to the Minister and asked him to allow me to take part in the negotiations. He said only the recognised federations will be heard. Sir, we knew that the strike will be betrayed and the strike was betrayed. The basic principle of the demand of the workers was that there should be workers' representation on the wage commission. That basic point was given up for a paltry sum of Rs. 25 and the so-called recognised union sabotaged it. Now the righting workers have organised themselves into a federation because at that time, Shri Kamlapati Tri-pathi, Minister of Transport and Shipping said that he will talk only with the federation, and not with individual unions. So now a federation of the unions has been formed and we have formed a Water Transport Workers Federation of India. But then, they are not prepared to recognise this federation. Sir, when 1 went and represented the matter, the reply that I got was that it is the Labour Department who has to decide. And the Labour Department decides everything on political basis, with a political bias, with political discrimination. I want to make this allegation before this hon. House.

Take the case of road transport workers. Even now the Labour Department is not prepared to form a Wage Board or a Wage Committee or the negotiating committee for these workers, though the issue was supported by the Shipping and Transport Ministry. The Labour Department is sitting tight over it and in the Centre, the Labour Department, the Labour Minister and that particular section are not prepared to concede the justifiable rights of the workers. It is really a pitiable situation. We are going in for a very bad situation. 1 take this opportunity to demand that the negotiating committee for the revision wages of the road transport workers must be formed and the request of the All-India Road Transport Workers Federation must be conceded.

Sir, one more point about my State.
A lot of talk has gone on about a super tanker berth in Cochin port. And 4 P.M. our information is that Mr. Subramaniam who is an anti-Keraliteis sitting t'ght over it without sanctioning the

finance. I am making this allegation with full responsibility because when we asked for some rice—we have been giving much money through foreign exchange exporting rubber, cardamom and other things-Mr. Subramaniam had the audacity to say about a small strike. "If the strike continues, I willnot give you food". So, our information- or rather our fear—is that he is sitting tight over this matter of a super-tanker berth by which the Government is going to mint money. The people of Kerala will be benefited and also the Central Government is going to be benefited. 1 do not know how much freedom Mr. Pranab Mukherjee himself has but 1 hope that he will at least say before this honourable House that he will fight for our just cause for a supertanker berth.

SHRI KALI MUKHERJEE (West Bengal) : Sir, with regard to the BUI, I would like at the very outset to make some observations before going into this or that Ministry's work. I find that all the Finance Ministers including those in the British days have tried to focus only on the errors,, distortions and imbalances within the economy and polity. And they have, through various exercises, jugglery of fiscal manipulations and mathematical manipulations tried to draw a finer picture for the coming year. The same was the case last year and the previous year with a little optimism and insight. The Finance Minister has drawn up the present Budget of Rs. 10,000 crores in the same parampara or tradition of the past, since those days. I agree—everybody agrees—with the Finance Minister that last year, that is 1974-75—as it was estimated in the Economic Survey— was the worst year since independence. I also do agree with him that despite the acute difficulties they do cot present any insurmountable problems which cannot be solved with a proper mobilisation of the country's latent capacity resources.

Coming to the facts as we see them, during the last 27 years the growth potential of the national economy has substantially decreased. The real problem now is to bring about such an institutional adjustment in regard to the mobilisation of material and human resources and a political will as to convert the growth potential into actual growth.

We are to look into the Budget from this angle, not going here and there, namely, how far the present political or economic crisis that is bringing tensions of growth is due to slogans. The level of exploita tion of the people has been increased by many slogans.....

SHRI N. R. CHOUDHURY (Assam): What are the slogans?

SHRI KALI MUKHERJEE: ... such as Garibi Hatao. But the people have not been taken in by such slogans. The people have not been involved. Prices are Procedures in the price shooting up. framework have not been devised. People's participation in the development programme and in meeting the crisis have not assured. Therefore. Sir. unless we diagnose the disease it is no use treating a patient and if we do treat a patient the patient will, naturally, die. Non-structural factors have been taken into consideration but no exercise has been done towards structural changes that are bringing in crisis. In my opinion, the major features of the present situation connected with the economic structure deserve our main consideration. The structural condition is that it is a mixed economy but it has failed to mobilise human and material resources as it should have and, naturally, it has brought in unbridled capitalism despite giving an appearance of a mixed economy more so when ours is a precapitalist economic structure. The measure of exploitation in the country is pre-capitalist. That being so, it is a feudal system, a mercantile bourgeoise system having been linked -with big monopoly houses, large houses, now supported and interlinked with multinational corporation.

DR. K. MATHEW KURIAN (Kerala): Now only one thing, Mr. Mukherjee, resign from the Congress and join the Opposition.

SHRI KALI MUKHERJEE: It is a four pillar structure under which we live. One is multi-national corporation having international connections. Then we have got the indigenous or domestic monopoly and big business houses. Thirdly, Ht have got the mercantile community, th; merchants and, fourth, we have in the

rural sector the kulaks, the rich peasants and landlords. It is on the basis of this four-pillar structure that the country's economy stands. If our pundit or wizard, Mr. Subramaniam, feels that he is leading the country in its economy, I will appeal to him not to be under that illusion. Mr. Deputy Chairman, 1 will also request our Government, including the Prime Minister, not to be under any illusion or "mayavad" that the Government is dealing with the economy of the country or leading the country towards economic progress. It is these four pillars, it is these four forces of the economic structure, which are linked and which have ganged up together, which are leading the country to economic crisis and to political crisis as well. Sir, I am sorry to say this. We find this political crisis because of the pre-capitalist Indian social system which should have been industrialised with public sector enterprises during the last 27 years, since the Indian feudal system or the Rajas could not afford to industrialise the country. The failure to do so has brought about this crisis.

(The Vice-Chairnian (Shri V. B. Raju) in the Chair.]

The failure has brought about the present crisis of the economy and also a crisis in politics. Now, you will find that all the political parties have some consensus on the question of corruption, on the question of growth, on the question of crisis. On these questions, by and large, all the political parties do agree. But all the parties differ when the agencies of industrial development or the sacrifices involved come up. In a developing country, everybody has to pass through pre-capitalist exploitation to industrialisation, and everybody has to undergo the agonies. Our country has throughout avoided this. Our country did not initiate it through the public sector enterprises, which were absolutely given to bureaucrats without any policy and this has resulted in this political crisis also. We are in a hot soup with these big multi-national mercantile corporations, bourgeoisie, monoplies and rich "kulak" peasants. On this structure, we find that the Jan Sangh has taken up the ladder and put up J. P. as the J. P. movement in the country. If you go deeper

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into the question, you will find that the abortive nature of our efforts to develop at a particular time the failure of the Govern ment during the last 27 years is not taking initiative to industrialise the country through the setting up of proper public sector enter prises, allowing the feudal system in tht rural sector, allowing the "kulaks" there and not having land reforms in proper time, all these have led to the economic crisis, resulting in a crisis of production which is in the interest of the monopoly houses and resulting in blackmarketing and black money. That has broughi about a peculiar situation, having an international connection, that is, the multi national corporation. Now the politica: situation that arises out of it has taker shape under the J. P. movement. So the J. P. movement is a historical growth in a certain situation in the country and the economic situation in the country has brought about a climate of frustration, frustration in political life, frustration in social life, frustration in the educational field, frustration of the political leaders and frustration everywhere. Having bro ught all the people together, somebody was required to lead the country to a parti cular position and then J. P. was found. So, J. P's growth alongwith these is a histori cal necessity to create a situation of a parti cular type in the country or give a shock tc the country. But, Sir in the end the Congress will come to its senses, the country will come to its senses and J. P. will find himself in a hot soup with the Jana Sangh on the one side and the Swatantra on the other, who are known to be agents of the four pillars that I stated a few minutes before. They are nothing but the agents of the vested interests. I am sorry for my friends on the other side who are some times attracted by this types of men and they go close to him. But they will get what is called the electric shock one day and I am only sorry for them

(Interruptions)

DR. K. MATHEW KURIAN: What about your party, the ruling part> ? All these pillars are there in your party.

SHRI VISWANATHA MENON: Your party has got all the pillars that you mentioned just now.

SHRI KALI MUKHERJEE: Coming to the point, Sir, sometimes the underdeveloped countries have to undergo this agony and it is a must. But we have not passed through that stage. We have started with a clean slate throughout...

Bill, 1975

i SHRI N. G. GORAY (Maharashtra): No agony at all for us? You too started with a clean slate?

SHRI KALI MUKHERJEE: We have started with a clean slate though here and there there were some troubles and some problems. Yet, we have not gone through that period of agony and ordeal, the political agony, the political ordeal, which is a must for bringing about industrial revolution. So, we are facing that situation today and we should take this as a historical situation,, a historical need, as a preparatory thing, as a prerequisite, for the development of ! the country. So, Sir, I would say that ! the Budget also must take into account these preparatory pre-requisites things... (Time bell rings)... I will finish in a few-minutes, Sir.

The process of industrialisation must start with the public sector and the public sector must bring about the industrial "revolution. But I would like to point

out that full mobilisation has not been made; the full power of the people as a whole has not been properly marshalled;

and the political party that rules the country has not got the will, the determination, required for the purpose of bringing about industrial revolution and economic revolution for the poor, of the 45 % of the people, who are living below the level of subsistence.

Sir, having said that, I would like to . say that this process of budgeting will not I solve the problem. Sir, the Approach, the jugglery of words, the mathematical calculations, giving some crores here and some crores there—all these will not solve the problem. It is not the fiscal policy of the Government which will solve the problem. Nothing will help us in solving the problem unless we understand the need for a structural change, unless we understand the structure in which we are suffering and unless there is a structural change. So, having said that, I would like to remind this honourable House of the fact that

4! years ago, a great man, who is no longer with us, Pandit Jawaharlal Nehru, told us in his "Whether India?" something which we should remember and 1 would like to quote from this and finish my speech:

"The whole basis and urge of the national movement came from a desire for economic betterment, to throw out the burdens that crush the masses and to end the exploitation of the Indian people. To throw these -burdens which are actually getting added to, it does not require a powerful mind to realise that the fight must not only continue, but grow more and more intense. Leaders and individuals may come and go; they may get tired and get slackened; they may compromise and betray. But the exploited and the suffering masses must carry on the struggle under their drill-sergeant, hunger."

Hunger is the drill sergeant of the country which can lead to the desired goals of social change. If the Ministers and those who are preparing budgets do not see the real picture and make the economic policy of the country properly, then the drill sergeant of hunger will lead to economic-liberation.

SHRI N. G. GORAY: 1 would like to pick up the thread where my friend, Shri Kali Mukherjee, has left it. He very correctly said that it was the hunger of the people and it was those people who are living below the subsistence line who must be taken care of by the Budget. Sir, I am sorry to find that this Budget exactly avoids doing that.

Sir, I have many points to talk about, but there is little time at my disposal and, therefore, 1 would only ask one or two questions.

Sir on the floor of this House the Finance Minister had told us a couple of months back that serious steps were being made to find out whether the commodities which were essential for the common man could not be distributed at fair price shops to those who needed them. So far an this Budget is concerned, there is no word about it. On the contrary, you will find that commodities like *bidia*, tea, sugar—everything is being taxed. And I wonder if there is any commodity in this country which is not taxed. Why

is this happening? I thought Mr. Mukherjee will face this particular problem. When he accused Shri Jayaprakash Narayan of leading the people who are reactionaries and all that, I would like to ask him, if the main question is of eradicating poverty, if the main question is to go to the help of those people who are living below the subsistence line, then why is it that your Government has not the courage to do it? It means that the support which your Government derives is exactly from the people whom you will like to characterize as reactionaries. This is really the crux of the matter. Sir,...

SHRI KALI MUKHERJEE: Are the Jana Sangh and Swatantra Parties... (Interruptions)

SHRI N. G. GORAY: Do you disagree with me that this wheat lobby or sugar lobby is reactionary?...(Interruptions) So it is the duty of people like me and you to rescue the whole economic structure from the grip of these people. But that is exactly what has not happended.

Sir, 1 would describe this Budget as a sort of timid budget, a twilight budget, a budget without a face. It is just trying to tinker with the problem here and there in the hope, like Macabre, that something may turn *up*.

What is the main thrust of this Budget? Sir, many speakers have raised this point: Where is the economy moving? Sir, so far as I am concerned, I have no doubt in my mind that very gradually the Government's policy is veering round to a type of bourgeois economy. It is not an accident that they are trying to give as much help as possible to capitalists. If they want to choose the right path, they should tell us that they have had enough of this socialism and we had enough of this 'garibi hatao'. Now, we have chosen this path. That socialism and welfare will only percolate from upward to the downward strata. This is the thing. It is not a transformation of social structure which my friend, Mr. Mukherjee, wanted to bring about, it is a very slow process I which may take place or may not take place. This is how the budget is looking at the whole problem. Therefore, I

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that this is a very timid budget. Till last year, they were complacent. Today, they have become timid. A breakthrough is not being attempted at all. That is my general criticism. I will be pardoned by my friend if I say that this is not a budget which will take this country on the path of social transformation. It is not a budget of democratic socialism. It is not even a Fabian socialist budget. It is just a conventional budget. However 1 agree with the Finance Minister when he says that the kingpin of India's economy is agriculture. I agree with that because nearly 75% of our people depend on agriculture. They live in villages. Once you accept this basic fact, then we shall have to work out a programme of encouraging agriculture so that we can get more and more agricultural products and that is exactly where the battle is going to be the thickest. You must have listened in the House just now that the Agricultural Price Commission has come in for very sharp criticism at the hands of people on this side as well as on that side. 1 do not know how many of them have read the A.P..C.'s report on wheat procurement. I have got the document with me here. The APC has very strongly emphasised this point that when they recommend this price of Rs. 105/-per quintal for wheat, they had have taken all the factors into account. They have taken into account the increased prices of fertilisers and other inputs. They have come to the conclusion that this particular price of Rs. 105/- will leave a little margin of profit to the farmer. Nor, do 1 know how they have come to these figures. I do not know how it can be disputed. But 1 would like to suggest to this House that as this is going to be a determining factor in our entire strategy, this House ought to discuss it threadbare. I suggest that there should be a full-dress discussion on this particular point as to what should be the price of wheat so that the farmer will feel encouraged to grow more wheat and the consumer will get it at a reasonable price. I would like to have a debate on this particular point because I am afraid and J told that to Mr. Shinde that the procurement of wheat has been fixed at 5-5 million tonnes this year at this rate of Rs. 105/- per quintal. If those

who sit in Parliament and who represent the people are not satisfied with this, then your procurement programme is going to be completely sabotaged not only by us but by the Congress people also. This is what I told Mr. Shinde. It will be a total failure. If it is admitted that this particular procurement target cannot be reached, then the entire super-structure of your budget collapses because it is based on the basic fact that this price will be accepted by the State Chief Ministers, it \\ ill be accepted by the farmers, it will be possible to have 5 -5 million tonnes of procurement and then it could be put through the pipeline so that the common man gets wheat at a reasonable price. This basic fact is being challenged. And if this basic fact is challenged by the Chief Ministers, by the representatives of people who sit in the Lok Sabha and the Rajva Sabha, what happens to the procurement? Therefore, Sir, I would like to emphasise this point that we must be very clear whether this price is going to be remunerative, if this price is going to give us all the procurement that we are aiming at and whether it will be possible for us to encourage the farmer to go in for mbre wheat production next year.

Sir, so far as the A.P.C. is concerned, it has not only dealt with the prices but it has also said that the fertilizer prices have gone up. And they know it. It has also said that there are irrigation facilities which ought to be augmented. Now, firstly what about fertilizer? About fertilizer, they have said that we must increase fertilizer production in our country. Sir you will be surprised that only 50 per cent of the capacity is being used. They have pointed out that because the fertilizer has become costly when we import it, the production must go up. But what steps ate you suggesting to increase the indigenous output? That is number one. Secondly, my figures tell me that so far as the electricity that is consumed by the farmers is concerned, it is about 6,000 mill on KWs. And so far as the diesel consumed by the farmers is concerned, that is about 600 million litres, which is about 15 per cent of the total consumption in this country. Therefore, Sir, will it not be possible for us to earmark this 15 per cent and see

to it that whatever happens to the cities, whatever happens to the lighting of the streets and to the big marriage processions and all that, 15 per cent of our total electricity and 15 per cent of the oil that we consume will be earmarked for agriculture. Can it not be done? Ft can be done. I do not know what has happined to this Government, why is it that they lost all courage? When the Arabs put up their prices, Mr. Borooah came here and said that we must now consume less and less of oil and preserve all the oil that is necessary for the primary production. What has happended to that? I do not know whether some effective cut has been effected or not, or whether we have reconciled ourselves to this and price rise we are merrily going on spending oil on our cars and other things. Therefore, Sir, this needs to be done

Now, Sir, about irrigation. And my friend from Punjab told us about the production there. Sir, in this House, I have cried hoarse that this river water disputes must be solved; we just cannot afford to continue them. It does not matter if some justice is done to Gujarat or some injustice is done to Madhya Pradesh. But they must be solved because production of foodgrains is the primary thing, it is the foundation, and it is something basic to our economy. If that is so, the question is: Are we really behaving as if our future depended on the irrigation problems or, are we allowing them to go on merrily with disputes and counter-disputes, with points and counter-points and legal arguments? I would like to ask him: What is he going to do? What is he going to do with the smaller projects, leave alone the big projects? About the small projects, you must set up a target and see to it that it is achieved. Let the other things remain where they are. But these things the primary things, the core of the project, should be completed.

Secondly, I would like to ask the Finance Minister whether he has got the machinery that is necessary to implement these plans. You are saying that energy will receive the first priority. You are saying that irrigation will receive the first priority, \ou are saying !/hat seeds will be supplied to the farmers;

but where is the machinery? It will mean that the total strength of the people will have to be mobilised from village to village. I would appeal to the Government that this is one programme on which all the parties can be persuaded to agree. Don't have any untouchability so far as parties are concerned, you appeal to all the parties. Say that this is the programme, this is what we want to do about the fair-price shops, this is what we want to do about the distribution of seeds, this is what we want to do about energy, about fertilizers, and if once for a change, you decide that everything will not be in the hands of the. Congress organisation, then, I suppose, a good deal can be achieved because everybody has realised that these are the basic factors and unless these basic factors are dealt with, no progress, so far as the economy is concerned, w'H be possible This is how it is.

Now, Sir, having said whatever I wanted to say about the general approach, 1 would like to point out one or two other things. Take my own State. The new Chief Minister has very flamboyantly I should say. rather, audaciously, said that he is going to increase food production in the State by a million tonnes in the next year. I do not know how he is going to do it. Sir, the actual fact is that in spite of the boasting of the former Chief Minister, actually the food production in Maharashtra has either been stagnant or it has decreased. That is a fact. You must try to inquire why this thing is happening. It is because irrigation projects are not being implemented. The other thing is that whatever irrigation potential is there it is used on money crops or cash crops like sugarcane, and other things like the cereals and pulses are being neglected. You may have to evolve a strategy by which you will make it compulsory for those using your irrigation potential to raise food crops. Unless you do it, what will happen is tha perhaps you will have more tobacco, you may have more cotton and more sugarcane but we shall not have cereals and for cereals we shall again have to go to America and a very curious situation will develop in that every day we shall be cursing Amercia and every day we shall be goin g to America and asking for ood grains. This is the anomaly that is being created.

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The next point that I would like to say is that if you really want to develop the backward areas, then you will have to sec that such costly schemes like underground railways for Bombay are shelved and the Western Railway scheme is taken up. This Konken region, Sir, has big potentialities but it is being neglected. 1 am not saying this because I corns from that area.

Sir, just now my friend from Kerala referred to the trawlers. Sir, the whole story of the trawlers is that we have made all the schemes but for the last two years no trawlers have been bought because they are not available, because you have put a condition that anybody who brings or imports one trawler will have to give an order for an indigenous trawler and the difficulty is that a trawler which is imported costs Rs. 30 lakhs and here, the Garden Reach Workshop, the Visakhapatnam Docks and the Mazagon Docks say that it will cost Rs. 45 lakhs, Rs. 30 lakhs plus Rs. 45 lakhs, makes Rs. 75 lakhs and no bank is ready to give you credit. A small man will never get that much of credit and only these people like the tobacco companies and the Union Carbide will get credits. So, see the anomaly that you are creating. On the one hand you are talking of the small-man and on the other hand you are chalking out policies which are sure to help the big-man, that is the contradiction. Unless you evolve certain rational methods, you will always find that whatever your plans, whatever objectives, whatever your slogans, actually the economy will be helping this discrepancy between the small-man and the big-man and the big-man will rule. So, I would say to the Minister of State for Finance that he should look deeply into these things and if Mr. Subramaniam's hope is based only on this foundation of agriculture and energy, then you will have to take very drastic steps to see that agriculture gives us all the food that we require and the agriculturist gets all the help that he requires.

Sir, after all agriculture does not mean only agriculture in irrigated tracts. Seventy five per cent of India's agricultural population lives in areas which are rain-

fed. Have you taken them into account '? If you raise the production there by even five kilos per acre, your food problem will be solved. But nobody looks at them.

People talk of Green Revolution. Sir, what is this Green Revolution? 1 have all respect for my peasant friends in Haryana and Punjab but let them not forget the fact that eighty per cent or seventy-five percent of their land is irrigated. In r-rashtra, my State, only eight percent of the land is irrigated.

SHRI N. R. CHOUDHURY: In our State...

SHRI N. G. GORAY: You give us 25 per cent and we are ready to take a Challenge that we shall produce as much as you do, not that we shall produce more than you: do. (Time-bell rings.)

AN HON. MEMBER: Sugarcane?

SHRI N. G. GORAY; We shall grow sugarcane. After all you also require sugarcane. We shall grow sugarcane. Or you say that whoever gets irrigation will not be allowed to grow sugarcane and that he will have to grow cereals only.

SHRI D. D. PURI: Why not give a: remunerative price for cereals?

SHRI N. G. GORAY: Sure, I am with you. But what is the use of....

(SHRJ VICE-CHAIRMAN V. B. RAJU): What is the use of asking

SHRI N. G. GORAY: Sir, he is trying to win me over to that lobby. What I am-saying is that I am not against giving remunerative prices, but what is the remunerative price? Let us sit down together and let us ask the APC. After all they are not antifarmer, they are not the stooges of the capitalists or anything like that. They are people who have to make a study and try to find out what is remunerative, taking into account all the factors and then come to a conclusion. Therefore, Sir, this popular practice of condemning bureaucrats and condemning scholars is not to my liking. Let us sit together with them, try to find' out what the truth, is, and if you come to the

conclusion that the farmer must get Rs. 120 per quintal, 1 am not a man to grudge it. But let us come to some facts, some conclusions after due deliberation. (.Time-hell yings) This is my plea. Thank you.

SHRI HAMID ALI SCHAMNAD (Kerala): Vice-Chairman, Sir, Mr. Goray has concluded his speech pleading for help to backward regions and undeveloped States so that those regions and States also might come to the level of States like Punjab and Haryana. Sir, that was the policy of the Government also but what is the result? Is the Government really allotting finances to the backward regions and States so that they too could come up to the level of other developed States?

As far as Kerala is concerned, Sir, we have g<sup>r</sup>>t the grievance that even the letters | that are addressed to the Government of India are not being replied to promptly by the different heads of departments here. That is our grievance. No proper money is being allowed to the States.

My friend here called Mr. Subrama-niam an anti-Kerala man. But I do not call him an anti-Kerala man; Definitely not. Even my friends from Tamil Nadu ,do not call him pro-Tamil Nadu or otherwise. As such, it is uncharitable to call Mr. Subramaniam an anti-Keralite. Definitely not. Sir. Neither is he anti-Kerala nor pro-Tamil Nadu. He is a man by him.ielf, Sir. It is not fair to call him like that. That is very bad. As the Finance Minister who is in charge of finances, he is a responsible Minister.

SHRI **VISWANATHA** MENON: Let him discipline in his tongue.

SHRI HAMID ALI SCHAMNAD: That is necessary especially for politicians. And he should go along with popular views. He should mend his ways. That is necessary. But definitely I would call him 'a friend of Kerala and definitely he will help us and 1 am sure he will have a soft corner for the people of Kerala and to people of other States also. Tourism is one of the main projects where the Kerala Government could earn foreign exchange. Today Kerala Government is earning

'oreign exchange to the tune of nearly 13 to 14 per cent. For the whole of India this is the percentage but what is the return that Kerala gets, considering its population ratio? For the intellectual people, high percentage of educated people, unemployed people to solve these problems what is the percentage of help the Government of India is giving to the State to come to the level of other States ? It is nothing. Coming to tourism, the second stage of expansion of Aranyanivas Hotel, Thekkady was taken up by the State Government on the presumption that the Government of India will share 50 per cent of the entire cost of construction. The Director-General of Tourism, Government of India, was addressed in Government letter dated 20-3-1970 for their revised sanction for additional financial assistance. Further Government letter dated 21-9-1972 the Director (Programme) Department of Tourism, Government of India, was addressed to arrange to obtain the sanction of the Government of India for 50 per cent of the actual expenditure incurred on the scheme. But no final reply has been received so far. The latest letter was on 21-9-1972 but there is no reply to this letter. So, Mr. Subramaniam need not be blamed. The entire Finance Ministry was like that. So, what I say. Sir. special attention should be paid to the State like Kerala where we are being neglected for the last 26 to 27 years, since Independence.

The other point is with regard to a soda ash project. The Kerala State Industrial Development Corporation holds a letter of intent for starting a soda ash project. The original cost of the project is estimated at Rs. 13-50 crores and of this Rs. 117 lakhs will be invested by the Kerala State Industrial Development Corporation. This will be one of the spill-over projects in the Fifth Five Year Plan. Here also the Government is mum as far as the Government of India is concerned

Now I come to the formation of a subsidiary company under the Plantation Corporation of Kerala Limited for cultivation of oil palm. The State Government has proposed the formation of a subsidiary company under the Plantation Corporation

[Shri Hamid Ali Schamnad] of Kerala Limited for the cultivation of oil palm in an area of 2000 hectares in Anchal Range. There was a big correspondence and ultimately it was followed by a D.O. letter dated 13-1-1975 from the Secretary, Agriculture, to the Agriculture Commissioner, Government of India, and another D.O. dated 20-1-1975 from the Minister (A & L) to Shri A. P. Shinde, Minister of State for Agriculture. This matter may, therefore, be pursued by Government of India.

Fishing is one of the important industries and sea food really forms one of the supplemsnta^y foods for the poor people of Kerala. During the Fifth Five Year Plan a scheme of development of infrastructure in coastal fishing has been included as a centrally sponsored scheme under the Ministry of Agriculture (Fisherif ). A provision of Rs. 9 crores had b;en proposed by the Working Group of the Fifth Five Year Plan on fisheries y der this head for the country. Even th'in the Government of India have been reminded no amount has been released so far by the Government of India to this State on this account. Sir, this is the position

Then, the Cochin University has submitted to the Ministry of Education, Government of India, proposals for introducing certain courses in Applied Sciences and Technology in the University during the Fifth Plan period and to seek technical assistance for the purpose from the German Democratic Republic. Final approval of the Government of India to the proposals of the University is being awaited.

So many proposals are being sent to the Government of India. So many letters have been written by the Chief Minister, Mr. Achuta Menon, and the Industries Minister, Mr. T. V. Thomas, to the concerned Ministers here in the Government of India but some of them have not even been replied to.

That is the state of affairs there. How can we expect Kerala to develop and come up to the level of other States? I would appeal to the Finance Minister at least to be generous.

1 should not even say

generosity, but equity and good justice would require that the Kerala people should also be treated well and the starving millions of people of Kerala should be alleviated from their present position.

Another important matter to which I should like to draw the attention of the Government of India and also this House is with regard to the Emergency, the Emergency being enforced today and MISA being used miserably, notoriously and badly. I can understand if real smugglers, real hoarders whose presence in the country is detrimental to the progress of the nation, those who are encouraging smuggling, hoarding, blackmarketing and all that, are put behind the bars. They should be given the maximum punishment. I am not at all against it. But you will find many instances that are before us of many innocent people being punished and kept behind the bars. There is a feeling in my State, in Kerala, that MISA is being used against a particular community alone— that feeling is there today in the minds of the people, specially my community, Muslim community, that this law is used against this community and they are pat behind the bars.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I think your Party is running the Government there.

SHRI HAMID ALI SCHAMNAD: But under the direction of the Government of India. Anyhow, Sir, I will come to it. If my allegation is false, it is for the Government of India to bring out facts and figures -so and so was arrested, these are the cases against them, they could justify; 1 have no objection. Otherwise, my allegation, will be there, people will misunderstand. One incident I may quote. This incident has been quoted by Mohd. Koya in Lok Sabha also. I am quoting in this House. Last month many of the smugglers were arrested and there was one man Mahin arrested and put behind the bars. He wanted to come out on parole on the wedding of his daughter. He applied and there were verifications as to who was the bridegroom, whether the marriage was a fact. The police certified that the marriage was going to take place. So he was released on parole for 7 days to attend the

mairiage of his daughter. He would be s»n-iniaw, Mohd. Kunhi, a boy of 20-22 years-he is a contractor—went to the jail and executed a bond for Rs. 5,000 to get his would-be father-in-law and also his uncle out. He himself went to the Central Jail and got him released and brought him to the house. He is a contractor who had taken a contract near the Neleshwar police station and the bill was not complete. The marriage was attended by many, even by some officials. The funny part of it is that on the second night of the marriage, when this poor boy of 22 was sleeping with his wife-newly-wedded wife-the police came and knocked the door of the house. At 2 A. M. the inspector comes and gives warrant of arrest to the bridegroom. Mohd. Kunhi. I do not know how much he was surprised. Others were also surprised, and the village was taken aback, because he was not at all absconding. The same man who had gone to the jail and had executed a bond four days ago and got the other man released. And he was a contractor of the police station, Neleshwar police station.

He was the contractor. Everybody knew him and I am told the Police Sub Inspector went to his house and it was so manipulated by the officials under some vengeance and arrest warrant was issued and he was arrested and taken to the Central jail. Is it not harassment? The Government must have some human considera" tions in doing such things. If they wanted to arrest this man, they need not have released the other man. Why should they release that man who was in jail? He was released so that he could attend his daughter's marriage with that contractor of the police station. So this is the state of affairs that is going on. Then what happend was, Sir, after our representation he was released on parole for seven days. He wanted: but the Department itself felt sympathy for this poor boy who got himself married and on the second day when he was sleeping with his wife, he was arrested. This is not a story; this is what actually happened. What would be the feeling of the mother of that girl? What would be the feeling of the poor girl of 16 or 17? These are human feelings and there should be a human way of doing things, eparating of

husband and wife. So, anyhow, Sir, I am not going further into the details. I want the Government to examine this fact. This is only one instance that I have cited and some of the local papers have given reasons for this....

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You can go to another point.

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): I feel pity for him.

SHRI HAMID ALI SCHAMNAD: Local papers have said that he was arrested in a case in 1971 or 1972. Anyhow, if MISA, is to be used in such a way, what would be the fate especially when a man is to be arrested when he cannot even appear before the court of law? The authorities executing and implementing the law should be not only, careful but overcareful in these matters. (Time bell rings). Do you want me to conclude, Sir?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please.

SHRI HAMID ALI SCHAMNAD: Then I will have to conclude. I hope the Government will consider how MISA should be used and in what way it is being used and if these allegations are false, if the allegations that this MISA is being used against Muslims now. are false, let the Government clarify it. Let them give facts and figures to the people. Let them justify it. When we go to our people, they tell us you come from Parliament; Did you not represent the people? Do you not see people being put behind the bars? At the same time, Sir, the smugglers are not arrested. Smuggling is going on, you must have read in the papers from Mangalore about the watches worth and Karnataka. Rs. 30 lakhs being seized. But nobody was the\  $s^v/c$  the articles. arrested. Only These things are going on in Bombay also and some innocent people are put behind Actual smugglers like Haji the bars Mastans are even now there in Bombay and in different parts of the country but they are not arrested. They are carrying on their business and at the same time, innocent people are arrested. This may he by the Government, ( Thank examined vou.